BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 84 OF 2025

IN THE MATTER OF:
AKHILESH KUMAR … APPLICANT

VERSUS

STATE OF U.P. ORS. … RESPONDENTS

INDEX

SL No.	PARTICULARS	PAGES
1.	Response/Affidavit on behalf of U.P. Pollution Control Board .in compliance of order dated 06.11.2025	1 – 6
2.	**ANNEXURE – 1** Reply Affidavit dated 02.08.2025 In OA No 84 of 2025	4 –61
3.	**ANNEXIRE-2** Reply Affidavit dated 02.08.2025 In OA No 1102 of 2024	62-116
4.	**ANNEXURE – 3** Environment Clearance dated 16.12.2025	117-123
5.	**ANNEXURE – 4** Copy of the Inspection report dated 17.1.2025	124-135

NEW DELHI
DATED: 07.02.2026

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 84 of 2025
(I.A. No. 142/2025)

IN THE MATTER OF:
AKILESH KUMAR **.... APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. ....RESPONDENTS

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 06.11.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That I in the above noted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.

2. That by mean of the present application the applicant has made the following prayer in the above noted Original Application:

"(a) Quash and set aside the decision of the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh dated 17.12.2024, whereby the committee of

Mining Officer, Sonbhadra, representative of Sonbhadra (not below of the rank of ADM) and the soil scientist belonging to the agricultural university has been constituted to address the question of mineral availability at Arazi No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh.

(b) Issue appropriate directions to Union Environment Ministry to establish a clear, binding and proper mechanism to reconcile the disputes between State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC) in the preparation and appraisal of District Survey Reports (DSRs).

(c) Direct that the evaluation of the area in question be conducted by an independent and unb9iased expert committee, preferably comprising professionals from the Indian Institute of Technology, Roorkee, and the Indian Bureau of Mines, with members having no prior involvement in the preparation or approval of the District Survey Report (DSR).

(d) Direct the Respondents to ensure compliance with the Hon'ble Supreme Court's order dated 10.11.2021, Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020, particularly with respect to the use of scientific and latest modern technologies and methods during the preparation of DSR.

(e) Pass such other and further orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case to protect the environment and uphold the principles of natural justice."

3. That, Hon'ble NGT in the above matter vide its order dated 30.05.2025 instructed following:-

...."3. Counsel for the Applicant is directed to serve a copy of the OA alongwith Annexures to Counsel for Respondents No. 7 and 10 within three days.

4. The Respondents No. 7 and 10 are granted four weeks' time to file the reply.

5. Applicant is also permitted to serve the remaining respondents as per rules and file fresh affidavit of service.

6. List on 05.08.2025."

4. That, in Compliance of Hon'ble NGT order dated 30.05.2025, UPPCB officials have conducted inspection of the site in questioned Morrum Mining Project i.e. M/s Rudra Mining and Company, Prop.Shri Bhupendra Pratap Singh Arazi No.15 Cha, Khand No.2 Village:- Bhagwa, Tehsil- Obra, District-Sonbhadra on dated 01.08.2025 and accordingly, reply on behalf of Respondent No.7 i.e. Uttar Pradesh Pollution Control Board, has been filed before Hon'ble NGT in the form of Affidavit of dated 02, August, 2025. A copy of Affidavit dated 02.08.2025 is being annexed as **Annexure No.1.**

5. Further, in Compliance of direction issued by Hon'ble NGT order dated 30.05.2025 in the matter of O.A. No. 1102 of 2024 Akhilesh Kumar Versus Union of India &

Ors., Reply/response in the form of Affidavit of dated 02.08.2025 by has been filed before Hon'ble NGT by UPPCB. A Copy of Affidavit dated 02.08.2025 is being annexed as **Annexure No.2.**

6. As per record available in this office, Hon'ble NGT in the matter of O.A. No. 109 of 2024 (I.A. no. 481/2024) Akash Dubey Versus Union of India & Ors. vide order dated 25.11.2024 directed following:-

> *"...**4**. It has been pointed out that the issue relating to grant of EC is still pending before the SEIAA, UP and the application for the grant of EC made by Respondent No. 10 has not been allowed till now. Therefore, undisputedly, the issue which the applicant is raising and the material on which he is relying can be looked into by the SEIAA, UP at the stage of grant of EC.*
>
> ***5**. Hence, we dispose of the OA permitting the applicant to place before the SEIAA, UP the reports of the Joint Committee on which he is placing reliance. The SEIAA, UP will duly consider the said reports at the before issuance of EC.*
>
> ***6**. We make it clear that we have not examined the report of the Joint Committee. Hence, the SIEAA, UP will consider the report independently in accordance with the law while taking the decision.*
>
> **7**. *All Pending IAs also stand disposed of.*

NOTARY Prasantika Nath Soney Reg. No. .../2028 valid up to 21 Oct. 2028 GOVT. OF U.P. (INDIA)

7. As per record available in this office, Environmental Clearance has been to above Concerned Morrum Mining Project issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC25B001UP167874 dated 16.12.2025. A Copy of Environmental Clearance dated 16.12.2025 is being annexed as **Annexure No.3.**

8. Recently, UPPCB Officials have conducted the field visit of above concerned Morrum/Sand mining lease i.e. M/s Rudra Mining and Company Morrum Mining Project at Sone River, Arazi No.- 15 Cha, Khand No.-02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, (Area-12.146 ha) Uttar Pradesh on dated 17.12.2025. A Copy of Inspection report dated 17.12.2025 is being annexed as **Annexure No.4.**

9. That during the course of inspection, no sand mining activity was found at the site of project in question at Arazi No.-15 Cha (Khand-2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra in presence of the representative of the project.

10. During inspection to control vehicular dust emission, Water sprinkling mechanism such as Water tankers were found established. For Disposal of Domestic sewage, generated Septic Tank/Soak Pit was found established.

11. That, Consent to Operate (CTO) has been issued to above Concerned Project i.e. M/s Rudra Mining and Company Morrum Mining Project for production of Sand/Moorum@ 218628 Cubic Meters/year on Sone River at Arazi No.- 15 Cha, Khand No.-02, Village-Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area-12.146 ha) by UPPCB vide letter ref. No.257228/UPPCB/Sonebhadra(UPPCBRO)/CTO/

both/SONBHADRA/2025 Date: 12/01/2026, which is valid upto 31.12.2029. A Copy of CTO dated 12.01.2026, is being annexed as **Annexure No.5.**

12. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at Lucknow on this the 04th day of February, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 84 OF 2025

IN THE MATTER OF:

AKHILESH KUMAR. ..... APPLICANT

VERSUS

STATE OF UP & ORS. ..... RESPONDENTS

INDEX N.D.O.H.: 05.08.2025

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response on behalf of Respondent No.7, Uttar Pradesh Pollution Control Board.	
2	**ANNEXURE-R7/1** True copy of the Inspection Report	

NEW DELHI
DATED: 04.08.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 84 OF 2025

IN THE MATTER OF:

Akhilesh Kumar ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

REPLY ON BEHALF OF RESPONDENT NO.-7,UTTAR PRADESH POLLUTION CONTROL BOARD

I, Ramesh Kumar Singh, S/o Sri Bal Ram Singh, aged about 44 years, presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB) at Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That by mean of the present application the applicant has made the following prayer in the above noted Original Application:

> "(a) Quash and set aside the decision of the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh dated 17.12.2024, whereby the committee of Mining Officer, Sonbhadra,

representative of Sonbhadra (not below of the rank of ADM) and the soil scientist belonging to the agricultural university has been constituted to address the question of mineral availability at Arazi No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh.

(b) Issue appropriate directions to Union Environment Ministry to establish a clear, binding and proper mechanism to reconcile the disputes between State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC) in the preparation and appraisal of District Survey Reports (DSRs).

(c) Direct that the evaluation of the area in question be conducted by an independent and unb9iased expert committee, preferably comprising professionals from the Indian Institute of Technology, Roorkee, and the Indian Bureau of Mines, with members having no prior involvement in the preparation or approval of the District Survey Report (DSR).

(d) Direct the Respondents to ensure compliance with the Hon'ble Supreme Court's order dated 10.11.2021, Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020, particularly with respect to the use of

scientific and latest modern technologies and methods during the preparation of DSR.

(e) Pass such other and further orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case to protect the environment and uphold the principles of natural justice."

3. That the above O.A. came up for hearing on 30.05.2025 when this Hon'ble Tribunal has directed the Respondents to file its response/reply.

4. That the officials of UPPCB have conducted inspection of the site in question on 01.08.2025 wherein it was found that no mining activities are in operation at the site of project at Aarazi No. 15Cha (Khand-2), Village Bhagwa, Tehsil Obra, District Sonebhadra. True copy of inspection report is being enclosed herewith and marked as **Annexure R-7/1**.

5. That during the course of inspection, no sand mining activity was found at the site of project in question at Arazi No.-15 Cha (Khand-2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra in presence of the representative of the project. The observation made by the inspection committee are as under:

- The District Magistrate, Sonbhadra vide its letter no.-4026/Mineral/2023 dated 16.02.2023 has issued a Letter of Intent (LoI) in favour of the project proponent in question regarding mining at Arazi No.-15 Cha (Khand-2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
- It is informed by the representative of the project in question that process of obtaining Environment Clearance for the said mining project is under process.
- As per the officer record the Consent to Establish (CTE) and Consent to Operate (CTO) has not been issued by UPPCB in favour of the project proponent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

6. That as there are no allegations against the replying Respondent nor any relief has been prayed against it, hence the present short affidavit is being filed. The replying Respondent craves leave of this Hon'ble Tribunal to file any further or additional affidavit, if so required.

That the above facts are being placed on behalf of the Uttar Pradesh Pollution Control Board before this Hon'ble Tribunal for its kind perusal and consideration.

DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 02nd DAY OF AUGUST, 2025 AT Robertsganj, Sonbhadra.

20443

DEPONENT

NOTARY Prac. Soney Reg. 22008 Valid up... 2028 GOVT. OF U.P. (INDIA)

Smt. ... S/o/D/o/W/o ...
has been identified by Shri ... R/o. ...
Appeared before me at ...a.m/P.m
I certified that ... admits the truthness of facts mentioned ... declaration. And I administered oath to him.

(P.N.SONEY)
Adv. NOTARY
ROBERTSGANJ-SONEBHADRA

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–84/2025 (आई0ए0 नं0–142/2025) अखिलेश कुमार बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक–30.05.2025 के अनुपालन में मेसर्स रूद्र माइनिंग एण्ड कम्पनी, आराजी संख्या–15च (खण्ड–2), क्षेत्रफल–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र का निरीक्षण आख्याः–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल अप्लीकेशन ओ0ए0 संख्या–84/2025 (आई0ए0 नं0–142/2025) अखिलेश कुमार बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक–30.05.2025 के अनुपालन में इस कार्यालय के प्राधिकारियों द्वारा उक्त प्रकरण में सम्बन्धित बालू खनन पट्टा मेसर्स रूद्र माइनिंग एण्ड कम्पनी, आराजी संख्या–15च (खण्ड–2), क्षेत्रफल–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र का स्थलीय निरीक्षण दिनांक–01.08.2025 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री धीरज सिंह (पार्टनर) उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, उपस्थित खनन परियोजना के प्रतिनिधि द्वारा उपलब्ध कराये गये दस्तावेज एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर निरीक्षण आख्या निम्नवत् हैः–

1. निरीक्षण के समय उक्त संदर्भित बालू खनन परियोजना, आराजी संख्या–15च (खण्ड–2) ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र पर कोई खनन गतिविधि नहीं पायी गयी।
2. निरीक्षण के समय उक्त खनन परियोजना के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त प्रकरण में सम्बन्धित खनन परियोजना मेसर्स रूद्र माइनिंग एण्ड कम्पनी (पता ग्राम–देवगढ़, पोस्ट–शिवद्वार, घोरावल द्वारा–श्री भूपेन्द्र प्रताप सिंह पुत्र राम प्रताप सिंह निवासी–देवगढ़, शिवद्वार, पोस्ट–घोरावल, जनपद–सोनभद्र) को आराजी संख्या–15च (खण्ड–2,) क्षेत्र रकबा–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र पर खनन सम्बन्धी कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक–4026/खनिज/2023 दिनांक–16.02.2023 द्वारा एल0ओ0आई0 (Letter of Intent) जारी किया गया है **(छायाप्रति संलग्न)**।
3. निरीक्षण के समय उक्त खनन परियोजना के लिये गये फोटोग्राफ्स संलग्न है।
4. उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि उक्त खनन परियोजना को इन्वायमेन्टल क्लीयरेन्स प्राप्त किये जाने की कार्यवाही प्रक्रियाधीन है।
5. कार्यालय अभिलेखानुसार उक्त संदर्भित बालू खनन परियोजना द्वारा राज्य बोर्ड से उद्योग के स्थापनार्थ पूर्व सी0टी0ई0 एवं संचालन हेतु सहमति (जल एवं वायु) प्राप्त नहीं किया गया है।
6. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा खनन सम्बन्धी उपलब्ध कराये गये अभिलेख दिनांक–26.03.2025 की छायाप्रति संलग्न है।
7. कार्यालय अभिलेखानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–109/2024 आकाश दुबे बनाम यूनियन ऑफ इण्डिया में पारित आदेश दिनांक–29.01.2024 के अनुपालन में संयुक्त समिति की आख्या दिनांक–02.01.2024 इस कार्यालय के पत्र संख्या–जी 0258/ओ0ए0 नं0–109/2024 दिनांक–15.03.2024 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल किया गया था **(छायाप्रति संलग्न)**।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Shubham Singh 01/08/25
(शुभम सिंह)
जे0आर0एफ0

Rajesh 01/08/25
(राजेश गौतम)
प्रयोगशाला सहायक

क्षेत्रीय अधिकारी महोदय,

Site Photographs of M/s Rudra Mining & Company, Arazi No.-15Cha (Khand No.2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra inspected on dated 01.08.2025.

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 4026 /खनिज/2023 दिनांक 16 /02./2023

मे0 रूद्र माइनिंग एण्ड कम्पनी
पता ग्राम–देवगढ़ पोस्ट–शिवद्वार, घोरावल,
द्वारा–श्री भूपेन्द्र प्रताप सिंह पुत्र राम प्रताप सिंह
निवासी देवगढ़, शिवद्वार, पोस्ट–घोरावल,
जनपद–सोनभद्र।
मोबाइल नं0–9839626500
ई0मेल आई0डी0 rudraminingsbr@gmail.com

आशय–पत्र

(Letter of Intent)

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–23(1) के प्राविधानों के अधीन ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन पट्टा स्वीकृत किये जाने हेतु इस कार्यालय के पत्र संख्या–2588/खनिज/विज्ञप्ति–मोरम/2022 दिनांक 05.11.2022 के द्वारा रिक्त घोषित करते हुये इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2– उक्त क्रम में जनपद–सोनभद्र की तहसील–ओबरा के ग्राम–भगवां की आराजी संख्या–15च में स्थित क्षेत्र रकबा–12.146 हेक्टेयर (खण्ड–2) में उपलब्ध वार्षिक आंकलित मात्रा 2,18,628 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 510/– (रुपये पांच सौ दस मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 05.11.2022 में उल्लिखित शर्तो के अधीन दी है।

3– अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्द्वारा औपबन्धिक रुप से उसे स्वीकार की जाती है:–

शर्तें:–

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,18,628 घन मीटर मौरम के लिये रु0 510/– (रुपये पांच सौ दस) मात्र प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 11,15,00,280/– (रूपये ग्यारह करोड़ पन्द्रह लाख दो सौ अस्सी) मात्र आगणित होती है, अतएव उक्त धनराशि की 25 प्रतिशत धनराशि रु0 2,78,75,070/– (रूपये दो करोड़ अठ्ठतर लाख पचहत्तर हजार सत्तर) मात्र प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 2,23,00,056/– (रूपये दो करोड़ तेइस लाख छप्पन) मात्र प्रथम किश्त के मद में आपको इस आशय–पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होगें। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय–पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्टमनी के मद मे जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध मे आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नही होगें।

2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु0 11,15,00,280/– (रूपये ग्यारह करोड़ पन्द्रह लाख दो सौ अस्सी) मात्र पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।

3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा मे नियमावली, 2021 के नियम–59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।

4. आशय–पत्र (Letter of Intent) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 2021 के नियम 60(1) के प्राविधानों के अर्न्तगत रु0 10,000/– प्रति दिन की दर से शास्ति देय होगी।

5. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम–36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।

6. पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।

7. नियमावली, 2021 के नियम 35(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि मे, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 2021 के नियम 60(7) के अर्न्तगत जारी आशय–पत्र (Letter of Intent) निरस्त कर सकेगें।

8. नियमावली, 2021 के नियम–35 के अनुसार क्षेत्र मे भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।

9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.00% टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रुप मे रायल्टी की 10% धनराशि तथा शक्तिनगर विशेष प्राधिकरण, सोनभद्र (साडा) सम्बन्धित उपकर आदि नियमानुसार पट्टेदार जमा करायेंगे।

10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लागायेगा, जो पट्टा विलेख से संलग्न मानचित्र मे दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।

11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेगें और तत्पश्चात जान–बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगें।

12. पट्टेदार नियम–36 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेगें। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0–प्रपत्र एम0एम0–11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगें।

13. पट्टेदार प्रत्येक वाहन को ई0–एम0एम0–11 सही विवरण सहित जारी करेगें। प्रत्येक वाहन को निर्गत ई0–एम0एम0–11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा मे नियमावली, 2021 के नियम–60 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।

14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांकः 05.09.2018 के अनुपालन मे पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय मे स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर मे इन्टीग्रेट कराया जायेगा। इन्टीग्रेट मे स्थित तौल मशीन मे निम्न Features का होना आवश्यक हैः–

    (1) The Weight bridge device should use the MQTT protocol to transmit data.
    (2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, मे से जो कम हो, से अधिक गहराई मे खनन संक्रियायें पट्टेदार द्वारा नही की जायेगी।

16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।

17. नदी की जल धारा में संक्शन लिफ्टर मशीन द्वारा खनन कार्य नही किया जायेगा।

18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।

19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

20. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–68 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू–स्वामियों एवं पट्टेधारक के मध्य तय होगा।

21. नियमों एवं शर्तो के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों मे कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगा।

23. माननीय सर्वोच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, खनिज भवन, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं खनन पट्टाविलेख के निष्पादन की कार्यवाही पूर्ण हो सके।

जिलाधिकारी,
सोनभद्र

पत्रांक व तद्दिनांक

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
4. पुलिस अधीक्षक, सोनभद्र।
5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, सोनभद्र।
6. उप जिलाधिकारी, ओबरा, सोनभद्र।
7. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, लखनऊ।

जिलाधिकारी,
सोनभद्र

जिलाधिकारी
सोनभद्र

प्रेषक,

निदेशक
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0
"खनिज भवन", लखनऊ।

सेवा में,

जिलाधिकारी,
सोनभद्र

पत्र सं0 05 /एम0 228/2017 (खनन नीति)–डी0एस0आर0 दिनाँक 01 अप्रेल/ 2021

विषय:–जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि जिला सर्वेक्षण रिपोर्ट में संशोधन/ संयोजन के सम्बन्ध में आप द्वारा उपलब्ध कराये गये प्रस्ताव के अनुक्रम में शासन द्वारा निम्नलिखित तालिका में दिए क्षेत्र के विवरण पर सम्यक विचारोपरान्त शासकीय पत्र सं0 614(1)/86–2021–01 (सा0)/2020, दिनाँक 31 मार्च,2021 (छाया प्रति संलग्न) द्वारा स्वीकृति प्रदान कर दी गयी है।

राज्य सरकार भूमि– उपखनिज– बालू/मौरम– 05 वर्ष

क्र0 सं0	जनपद का नाम	तहसील	ग्राम	खण्ड संख्या/ गाटा संख्या	क्षेत्रफल (हे0 में)	अनुमोदित DSR में कालम सं0–5 (गाटा सं0, खण्ड सं0) का विवरण पत्रांक सहित	प्रभागीय वनाधिकारी की आख्या/सूचना का पत्रांक	प्रभागीय वनाधिकारी की टिप्पणी	सिंचाई विभाग की आख्या का दिनांक	क्षेत्र का जी0पी0एस0 रिडिंग
I.	सोनभद्र	ओबरा	भगवा	2/15 च	12.146	पत्रांक 278/खनिज/2020-21 दिनांक 25/01/2021	पत्रांक 2176/ओबरा/15 खनन दिनांक 16/02/2021 पत्रांक 2246/33-मिर्जापुर दिनांक 29/01/2021	खनिज का अभिवहन मार्ग वर्तमान में चिह्नांकित नही है अतः क्षेत्र का विज्ञापन/खनन संक्रिया आरम्भ किये जाने से पूर्व वन विभाग से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।	आख्या दिनांक 25.01.2021	A-24°31'56.81"N 82°59'15.58"E B-24°32'2.93"N 82°59'27.23"E C-24°31'53.16"N 82°59'34.37"E D-24°31'48.53"N 82°59'23.81"E

कार्यालय/अधीक्षण (ME)
आवश्यक कार्यवाही करें
खान अधिकारी
सोनभद्र
2/4/21

प्रेषक,

जिलाधिकारी,
सोनभद्र।

सेवा में,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
पर्यावरण निदेशालय, उ0प्र0,
विनीत खण्ड–1, गोमती नगर, लखनऊ।

पत्रांक 2818 /खनिज/2025 दिनांक 26/03/2025

विषयः– District Magistrate, Sonbhadra letter No. 2508/Khanij/DSR-Morrum/2024725 Dated 15-02-2025 regarding Gata No. 15cha, Khand No. 02, Village Bhagwa, Tehsil Obra, District Sonebhadra के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण निदेशालय के पत्र संख्या–1152/पर्या /सामान्य/2023 दिनांक 12.03.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मुख्य रूप से उल्लिखित है किः–

"SEIAA has reviewed the report of the committee and observed that the geo-coordinates of the Lease area inspected have not been mentioned in the report. In light of the above, SEIAA is of the opinion that a letter should be sent to the District Magistrate, Sonebhadra, directing him to ensure that the geo-coordinates of the lease area are clearly mentioned in the report of the committee constituted vide its order dated 13.01.2025.

उक्त के सम्बन्ध में अवगत कराना है कि आपके कार्यालय के पत्र संख्या–864/पर्या0/ सामान्य/2023 दिनांक 27.12.2024 के क्रम में इस कार्यालय के आदेश संख्या–2301/खनिज/2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा 12.146 हे० क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु (1)– रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist), (2)– अपर जिलाधिकारी (वि०/रा०), सोनभद्र, (3) ज्येष्ठ खान अधिकारी, सोनभद्र की संयुक्त समिति का गठन किया गया, तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का./2024–25/398 दिनांक 27.01.2025 द्वारा प्रो० जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को जॉच हेतु नामित किया गया है। गठित समिति द्वारा दिनांक 03.02.2025 को क्षेत्र की संयुक्त जाँच की गयी।

उक्त खनन क्षेत्र का जी0पी0एस0 निम्नवत् हैः–

Name of Pillars	Latitude	Longitude
A	24° 31'56.51"N	82° 59'15.58"E
B	24° 32'02.93"N	82° 59'27.23"E
C	24° 31'53.16"N	82° 59'34.37"E
D	24° 31'48.53"N	82° 59'23.81"E

संयुक्त जाँच आख्या के साथ लगे पिट्स का जी0पी0एस0 रीडिंग से युक्त फोटोग्राफ्स (छायाप्रति संलग्न) निम्नवत् हैः–

1. पिट्स संख्या–1 Latitude: 24.532507310697458, Longitude : 82.98825200179802

.....2...

2. पिट्स संख्या–2 Latitude: 24.533327691405898, Longitude : 82.99061162496179
3. पिट्स संख्या–3 Latitude: 24.51961708, Longitude : 83.00640869
4. पिट्स संख्या–4 Latitude: 24.533327691405898, Longitude : 82.99061162496179
5. पिट्स संख्या–5 Latitude: 24.532507310697458, Longitude : 82.98825200179802

प्रो० जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के पत्र सं०–Agrichem-/2024–25/L/ दिनांक 05.02.2025 द्वारा प्रेषित आख्या में उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं०– 15च (खण्ड–2) रकबा 12.146 हे० में बालू/मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू/मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा एट०आल० 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

उपरोक्तानुसार आख्या प्रेषित है।

संलग्नकः– यथोपरि।

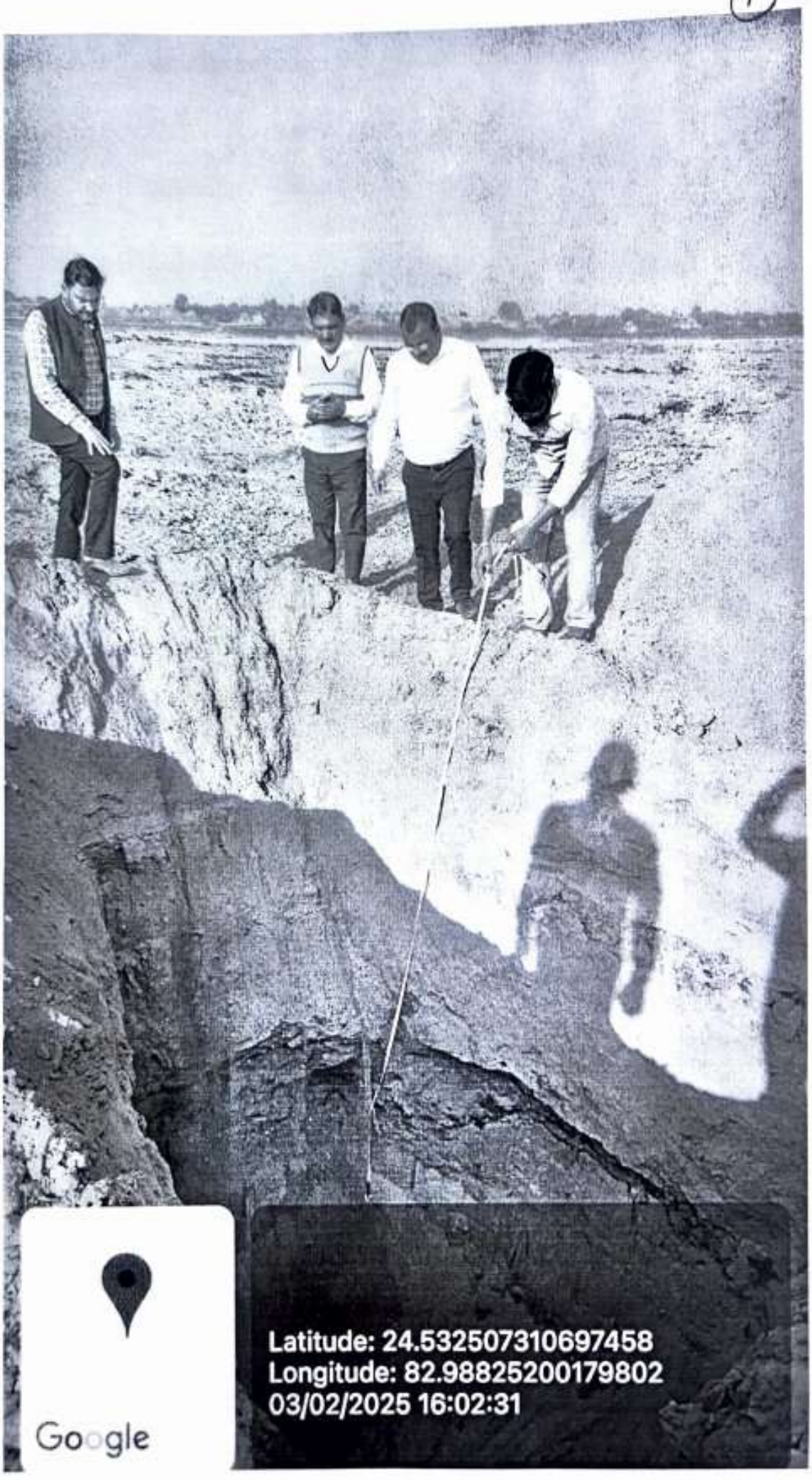
भवदीय,

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्तः–

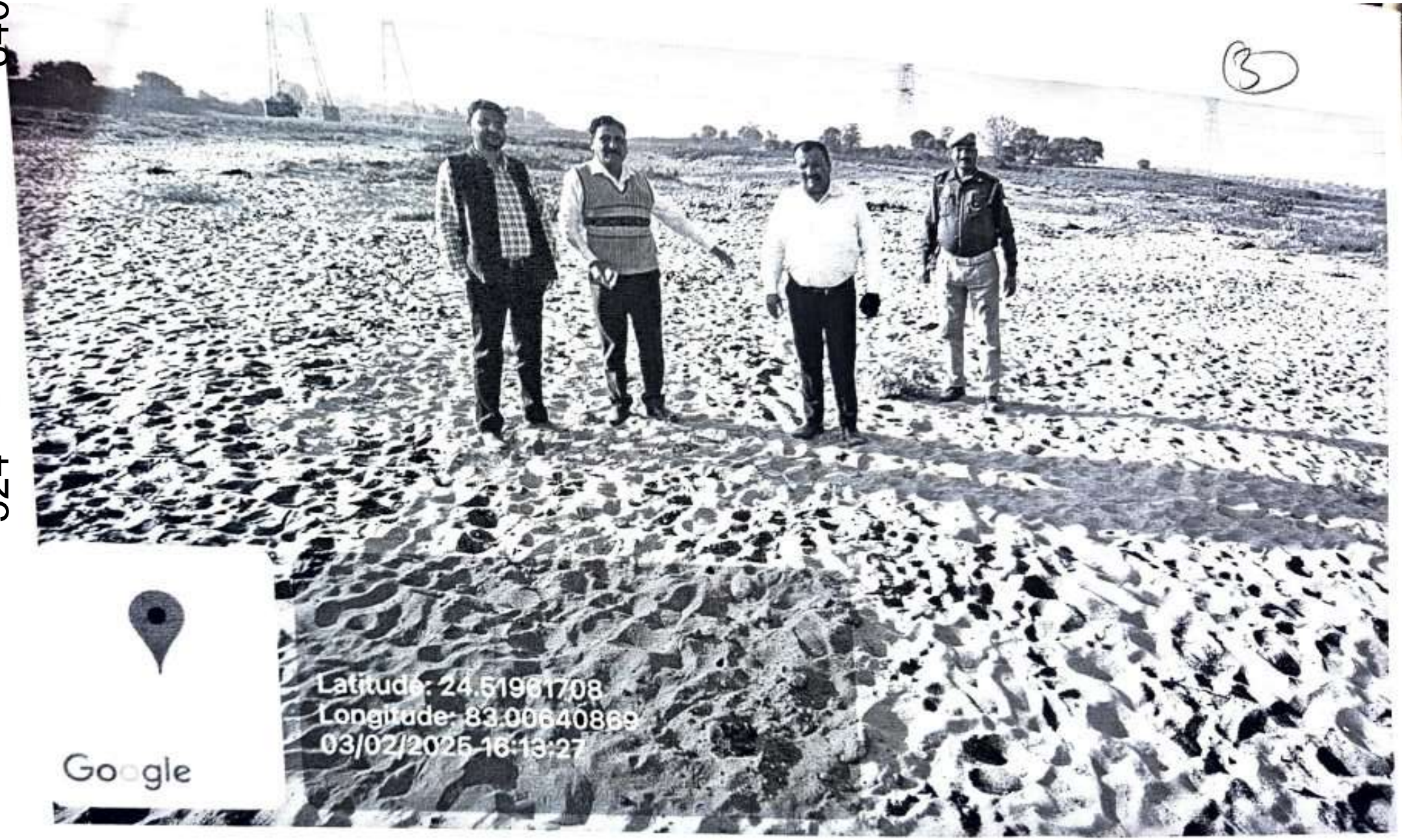
प्रतिलिपिः– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ को सूचनार्थ प्रेषित।

जिलाधिकारी,
सोनभद्र।


Latitude: 24.5325073106974 58
Longitude: 82.98825200179802
03/02/2025 16:02:31
Google

(2)

Latitude: 24.5333276914058 98
Longitude: 82.990611624961 79
03/02/2025 16:05:38
Google


Latitude: 24.51901708
Longitude: 83.00640869
03/02/2025 16:13:27
Google

Latitude: 24.533327691405898
Longitude: 82.99061162496179
03/02/2025 16:05:52
Google

Latitude: 24.532507310697458
Longitude: 82.98825200179802
03/02/2025 15:53:21
Google

प्रेषक,

जिलाधिकारी,
सोनभद्र।

सेवा में,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

पत्रांक– 2508 / खनिज / डी0एस0आर0–मोरम / 2024–25 दिनांक 15/02/2025

विषय :– **District Survey Report, Sonbhadra (Sand/Morrum Mining) के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–864 / पर्या0 / सामान्य / 2023 दिनांक 27.12.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके साथ संलग्न SEIAA के मीटिंग सं0– 864 दिनांक 17.12.2024 के बिन्दु सं0–3. District Survey Report, Sonbhadra (Sand/Morrum Mining) के उप बिन्दु–6, जिसमें उल्लिखित है कि:–

".....SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken..."

उक्त के क्रम में इस कार्यालय के आदेश संख्या–2301 / खनिज / 2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु (1)– रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist), (2)– अपर जिलाधिकारी (वि0 / रा0), सोनभद्र, (3)– ज्येष्ठ खान अधिकारी, सोनभद्र की संयुक्त समिति का गठन किया गया, तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का. / 2024–25 / 398 दिनांक 27.01.2025 द्वारा प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को जाँच हेतु नामित किया गया है। गठित समिति द्वारा दिनांक 03.02.2025 को क्षेत्र की संयुक्त जाँच की गयी।

प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के पत्र सं0– Agrichem./2024-25/L/ दिनांक 05.02.2025 द्वारा प्रेषित आख्या में उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं0– 15च (खण्ड–2) रकबा–12.146 हे0 में बालू / मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू / मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा

एट0आल0 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट+क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

समिति द्वारा प्रेषित आख्या दिनांक 11.02.2025, जिसमें उल्लिखित है कि "उक्त भूमि राजस्व अभिलेखों में नदी के नाम दर्ज, राज्य सरकार की भूमि है, जो कि सोन नदी के डाउन स्ट्रीम के दायीं ओर स्थित है, जिस पर वर्षाकाल में नदी द्वारा पहाड़ी क्षरण के फलस्वरूप बहाकर लायीं गयी मोरम निक्षेपित है।"

अतः समिति की जॉच आख्या व प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के उक्त पत्र दिनांक 05.02.2025 मूल रूप में इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक :– यथोक्त।

भवदीय

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि :– निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन को उनके पत्र दिनांक 16.01.2025 के क्रम में सादर प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ को उनके पत्र दिनांक 28.01.2025 के क्रम में सादर प्रेषित।

जिलाधिकारी,
सोनभद्र।

संयुक्त जाँच आख्या

जिलाधिकारी महोदय

कृपया अवगत कराना है कि सदस्य सचिव, एस0ई0आई0ए0ए0, गोमती नगर, लखनऊ के पत्र संख्या–864/पर्या0/सामान्य/2023 दिनांक 27.12.2024 के साथ संलग्न SEIAA के मीटिंग सं0– 864 दिनांक 17.12.2024 के बिन्दु सं0–3. District Survey Report, Sonbhadra (Sand/Morrum Mining) के उप बिन्दु–6 में उल्लिखित है कि:–

".....SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken..."

उक्त के क्रम में इस कार्यालय के आदेश संख्या–2301/खनिज/2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु समिति का गठन करते हुए रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी को मृदा वैज्ञानिक(soil scientist) नामित करने का अनुरोध किया गया :–

1. रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist)
2. अपर जिलाधिकारी(वि0/रा0), सोनभद्र।
3. ज्येष्ठ खान अधिकारी, सोनभद्र।

तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का./2024–25/398 दिनांक 27.01.2025 द्वारा अवगत कराया गया कि प्रो0 सतीश कुमार सिंह ने "Conflict of interest" का सन्दर्भ देते हुए समिति के सदस्य के रूप में कार्य करने में असमर्थता व्यक्त की गयी है, जिसके उपरान्त निदेशक, कृषि विज्ञान संस्थान द्वारा प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को नामित किया गया है। कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र दिनांक 27.01.2025 के क्रम में इस कार्यालय के पत्र संख्या–2440/खनिज/2025 दिनांक 01.02.2025 द्वारा उपरोक्त क्षेत्र की जाँच हेतु दिनांक 03.02.2025 की तिथि नियत की गयी। नियत तिथि दिनांक 03.02.2025 को (1)– प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग, (2)– अपर जिलाधिकारी (वि0/रा0) सोनभद्र, (3)– ज्येष्ठ खान अधिकारी सोनभद्र व (4) सर्वेक्षक खनिज विभाग सोनभद्र द्वारा संयुक्त रूप से क्षेत्र की जाँच की गयी। जाँचोपरान्त प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग द्वारा अपने पत्र सं0– Agrichem./2024-25/L/ दिनांक 05.02.2025 **(प्रति संलग्न)** द्वारा उपरोक्त क्षेत्र जनपद–सोनभद्र

की तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 हेतु लिये गये सेम्पल का वैज्ञानिक परीक्षण कर आख्या प्रस्तुत की गयी है, जिसमें उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं0– 15च (खण्ड–2) रकबा–12.146 हे0 में बालू/मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू/मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा एट0आल0 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट+क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

उक्त भूमि राजस्व अभिलेखों में नदी के नाम दर्ज, राज्य सरकार की भूमि है, जो कि सोन नदी के डाउन स्ट्रीम के दायीं ओर स्थित है, जिस पर वर्षाकाल में नदी द्वारा पहाड़ी क्षरण के फलस्वरूप बहाकर लायीं गयी मोरम निक्षेपित है।

अतः SEIAA के पत्र दिनांक 27.12.2024 के क्रम में संयुक्त जॉच आख्या आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित है।

संलग्नक :– यथोक्त।

11/02/2025

(योगेश शुक्ला)
सर्वेक्षक, खनिज विभाग,
सोनभद्र।

(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी,
सोनभद्र।

(सहदेव मिश्र)
अपर जिलाधिकारी (वि0/रा0)
सोनभद्र।

काशी हिन्दू विश्वविद्यालय
BANARAS HINDU UNIVERSITY
AN INSTITUTION OF NATIONAL IMPORTANCE ESTABLISHED BY AN ACT OF PARLIAMENT

Institute of Agricultural Sciences
Department of Soil Science & Agricultural Chemistry
कृषि विज्ञान संस्थान,
मृदा विज्ञान एवं कृषि रसायन विभाग

Prof. Janardan Yadav
Head

Ref: Agrichem./2024-25/L/ Dated: 5.2.2025

सेवा में,
श्रीमान जिलाधिकारी
रावर्टसगंज (लोढ़ी) सोनभद्र
उत्तर प्रदेश, पिन: 231216

संदर्भ: अपर जिलाधिकारी का पत्रांक 2440/खनिज/2025 दिनांक 01/02/2025 तथा जिलाधिकारी महोदय, सोनभद्र का आदेश संख्या 2301/खनिज/2025 दि. 13.1.25

विषय: ग्राम भगवा के अराजी सं. 15-च (खण्ड-2) रकबा 12.146 हे. के बालू/मोरम का सर्वेक्षण।

महोदय,

उपरोक्त सन्दर्भ को दृष्टिगत रखते हुए आप द्वारा गठित "जाँच समिति" के सदस्यों क्रमशः उपर जिलाधिकारी (वि./रा.), ज्येष्ठ खान अधिकारी, सोनभद्र तथा डा. जनार्दन यादव, प्रोफेसर एवं विभागाध्यक्ष, मृदा विज्ञान एवं कृषि रसायन विभाग, काशी हिन्दू विश्वविद्यालय, वाराणसी द्वारा जनपद के तहसील ओबरा में स्थित ग्राम भगवा के अराजी संख्या 15-च (खण्ड-2) रकबा 12.146 हे. में बालू/मोरम का सर्वेक्षण दिनांक 3.2.25 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गड्ढे खोदवा कर बालू/मोरम का सेम्पल लिया गया तथा इन सेम्पल्स का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधी (हिन्गा एट. आल. 1986) से बालू, सिल्ट और क्ले का प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74% पाया गया तथा औसत रूप से बालू/मोरम 95.72%, तथा सिल्ट + क्ले 4.28% था। इस डाटा से यह स्पष्ट होता है कि उक्त रकबा कृषि के लिए अनुपयुक्त है क्योंकि इसमें बालू का मात्रा बहुत अधिक है।

जनार्दन यादव
HEAD

नोट: विस्तृत रिपोर्ट संलग्न है।

BANARAS HINDU UNIVERSITY
Varanasi, 221005, UP, INDIA
T: 91-542-6701370
F: 91-542-6701381
E: hodssac@gmail.com

काशी हिन्दू विश्वविद्यालय
BANARAS HINDU UNIVERSITY
AN INSTITUTION OF NATIONAL IMPORTANCE ESTABLISHED BY AN ACT OF PARLIAMENT

Institute of Agricultural Sciences
Department of Soil Science & Agricultural Chemistry
कृषि विज्ञान संस्थान,
मृदा विज्ञान एवं कृषि रसायन विभाग

Prof. Janardan Yadav
Head

विस्तृत रिपोर्ट

Ref: Agrichem./2024-25/1/ Dated: 5.2.2025

तहसील ओबरा, सोन भद्र के ग्राम भगवां के अराजी संख्या 15-च(खण्ड-2) रकबा 12.146 है० मृदा सैम्पल में क्ले, सिल्ट तथा बालू की प्रतिशत मात्रा

मृदा सैम्पल नम्बर	क्ले (%) (a)	सिल्ट (%) b	बालू (%) (100-(a+b)
1-	4.05	0.22%	95.72
2-	4.04	0.22	95.74
3-	4.07	0.21	95.72
4-	4.08	0.22	95.70
5.	4.05	0.24	95.71
औसत	4.05	0.22	95.72

विस्तृत रिपोर्ट का आदेश आगे की कार्यवाही हेतु प्रेषित है।

जनार्दन यादव
विभागाध्यक्ष
HEAD
मृदा विज्ञान एवं कृषि रसायन विभाग
Dept. of Soil Sc. & Agril. Chemistry
कृषि विज्ञान संस्थान, BANARAS HINDU UNIVERSITY
Varanasi, 221005, UP, INDIA
T: 91-542-6701370
F: 91-542-6701381
E: hodssac@gmail.com

BHU

(Silt + clay)

$R_1 = 1.000$

$T_1 = 22.6°C$ (72.68°F)

C.F$_1$ = (72.68 − 67) × 0.2 = 1.136

C.F reading = (1 + 1.136) = 2.136

clay

$R_2 = 0.997$

$T_2 = 22.3°C$ (72.14°F)

C.F$_2$ = (74.14 − 67) × 0.2 = 1.028

= (0.997 + 1.028) = 2.025

% Clay = $\frac{2.025}{50} \times 100 = 4.05\%$ | Where 50g = wt of soil taken.

Silt % = $\left(\frac{2.136 - 2.025}{50}\right) \times 100$

= 0.22 %

Sand % = (100 − 4.272)

= 95.72 %

(2) (Silt + Clay)

$R_1 = 1.002$

$T_1 = 22.6°C$

C.F = 2.138

Clay

$R_2 = 0.998$

$T_2 = 22.3$

CF = 2.026.

Clay % = $\frac{2.026}{50} \times 100 = 4.04\%$ | ≅ 4% clay.

Silt = $\left(\frac{2.138 - 2.026}{50}\right) \times 100 = 0.22\%$ | ≅

Sand % = 100 − (4.04 + 0.22)

= 95.74 %

5/2125

HEAD

$R_1 = 1.008$

$T_1 = 22.6 / 72.68°F$

$CFT_1 = (72.68 - 67) \times 0.2$

$= 1.136.$

$CF_1 = 1.136 + 1.008.$

$= 2.144$

Clay.

$R_2 = 0.998.$

$T_2 = 22.3°C / 72.14°F.$

$CFT_2 = (72.14 - 67) \times 0.2$

$= 1.028.$

$CF_2 = 1.028 + 0.998.$

$= 2.026.$

* Clay % $= \frac{2.026}{50} \times 100 = 4.05\%$

* Silt % $= \left(\frac{2.144 - 2.026}{50}\right) \times 100 = 0.236\%$

* Sand % $= (100 - 4.28)$

$= 95.71\%$

5/2/25

विभागाध्यक्ष
HEAD
मृदा विज्ञान एवं कृषि रसायन विभाग
Dept. of Soil Sc. & Agril. Chemistry
कृषि विज्ञान संस्थान, बी.एच.यू. वाराणसी

651

$R_1 = 1.015$

$T_1 = 22.6°c / 72.68°F$

$= 72.68°F.$

$CFT_1 = (72.68 - 67) \times 0.2$

$= 1.136.$

$CF_1 = 1.136 + 1.015$

$= 2.141$

535

$R_2 = 1.008$

$T_2 = 22.3°c \mid 74.14°F$

$CFT_2 = (72.14 - 67) \times 0.2$

$= 1.028$

$CF_2 = 1.028 + 1.008$

$= 2.036.$

$\text{clay \%} = \frac{2.036}{50} \times 100 = 4.07\%$

$\text{Silt \%} = \frac{(2.141 - 2.036)}{50} \times 100 = 0.21\%$

$\text{Sand \%} = (100 - 4.28)$

$= 95.72\%.$

(4)

$R_1 = 1.020$

$T_1 = 22.6°c$

$CF = 1.020 + 1.136.$

$= 2.156$

$R_2 = 1.015$

$T_2 = 22.3°c / 74.14$

$CF_2 = 1.015 + 1.028.$

$= 2.043.$

$\text{clay \%} = \frac{2.043}{50} \times 100 = 4.08\%$

$\text{Silt \%} = 0.22\%.$

$\text{Sand \%} = (100 - 4.30)$

$= 95.7\%.$

5/2/25

HEAD

Google

Google

Google

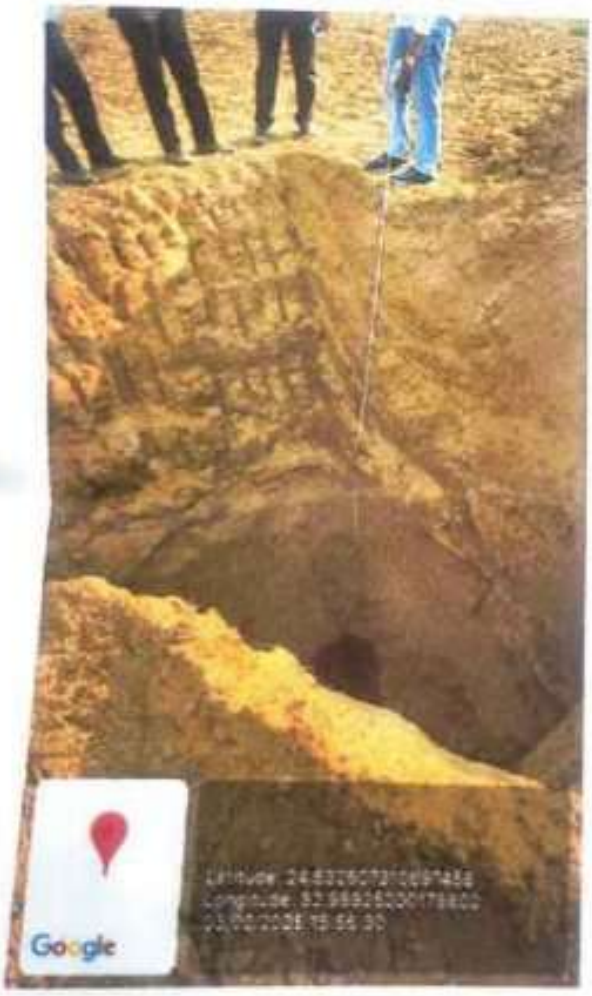
Google

653

537

Google

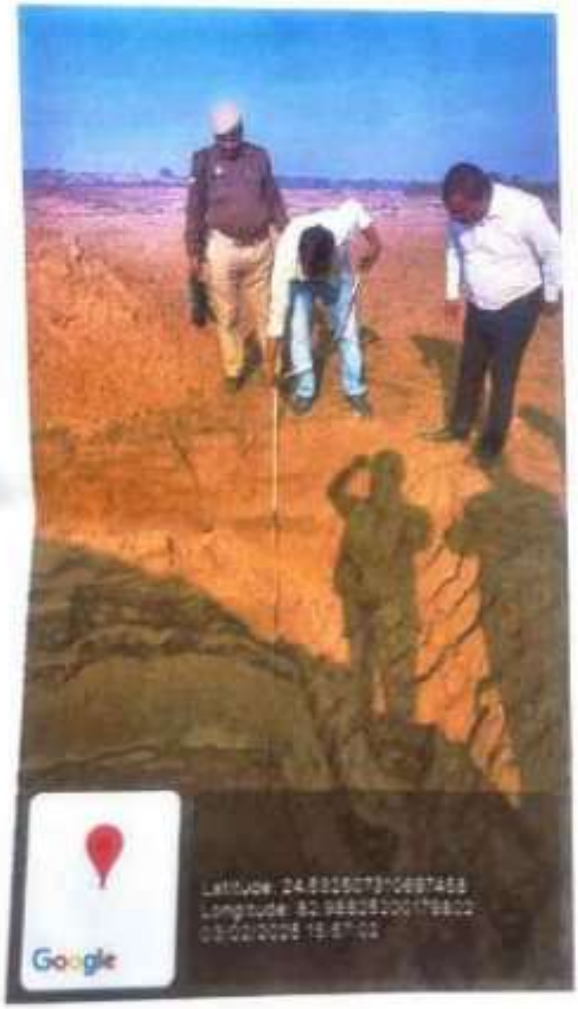
Google


Google

Google

655

539

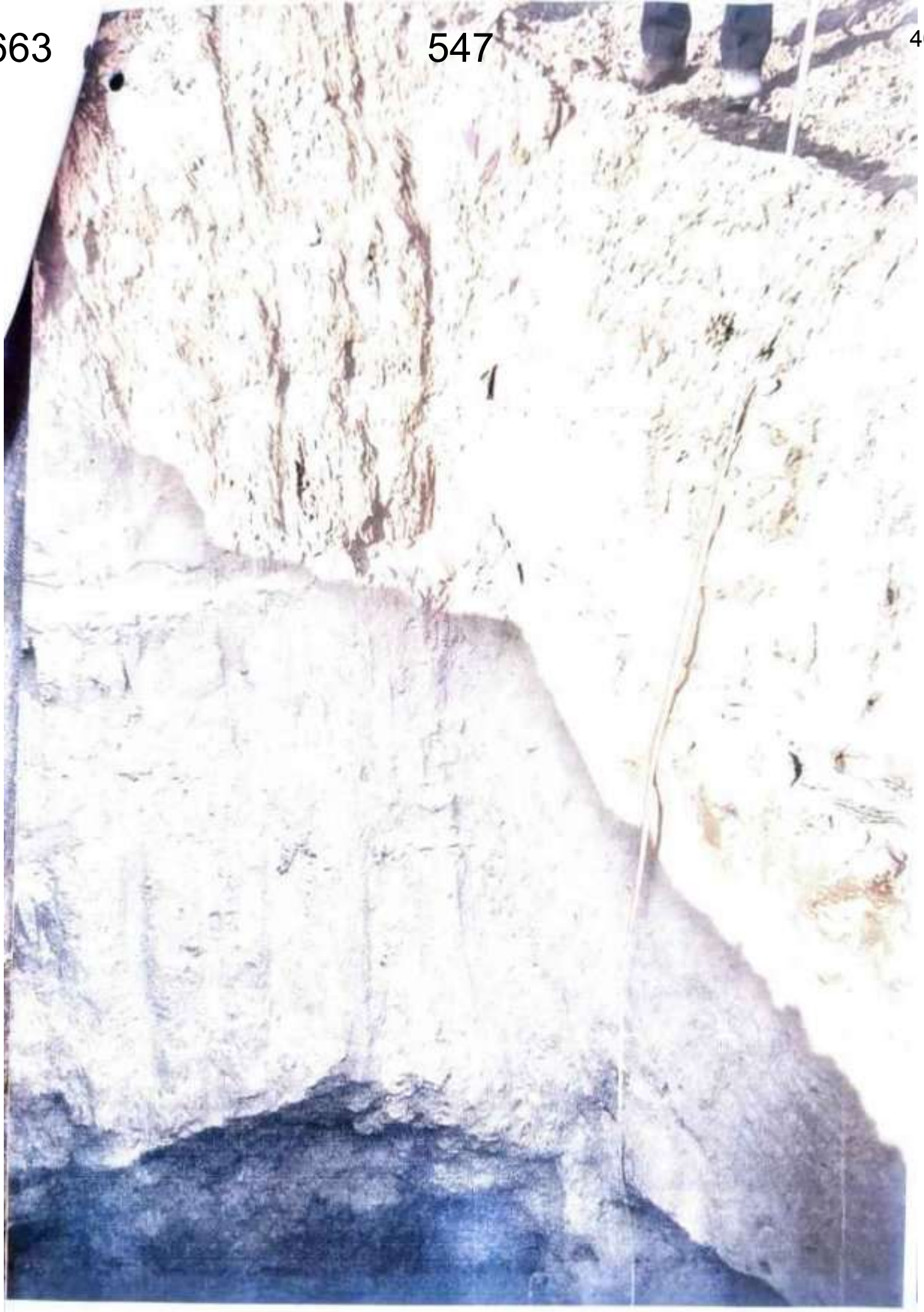


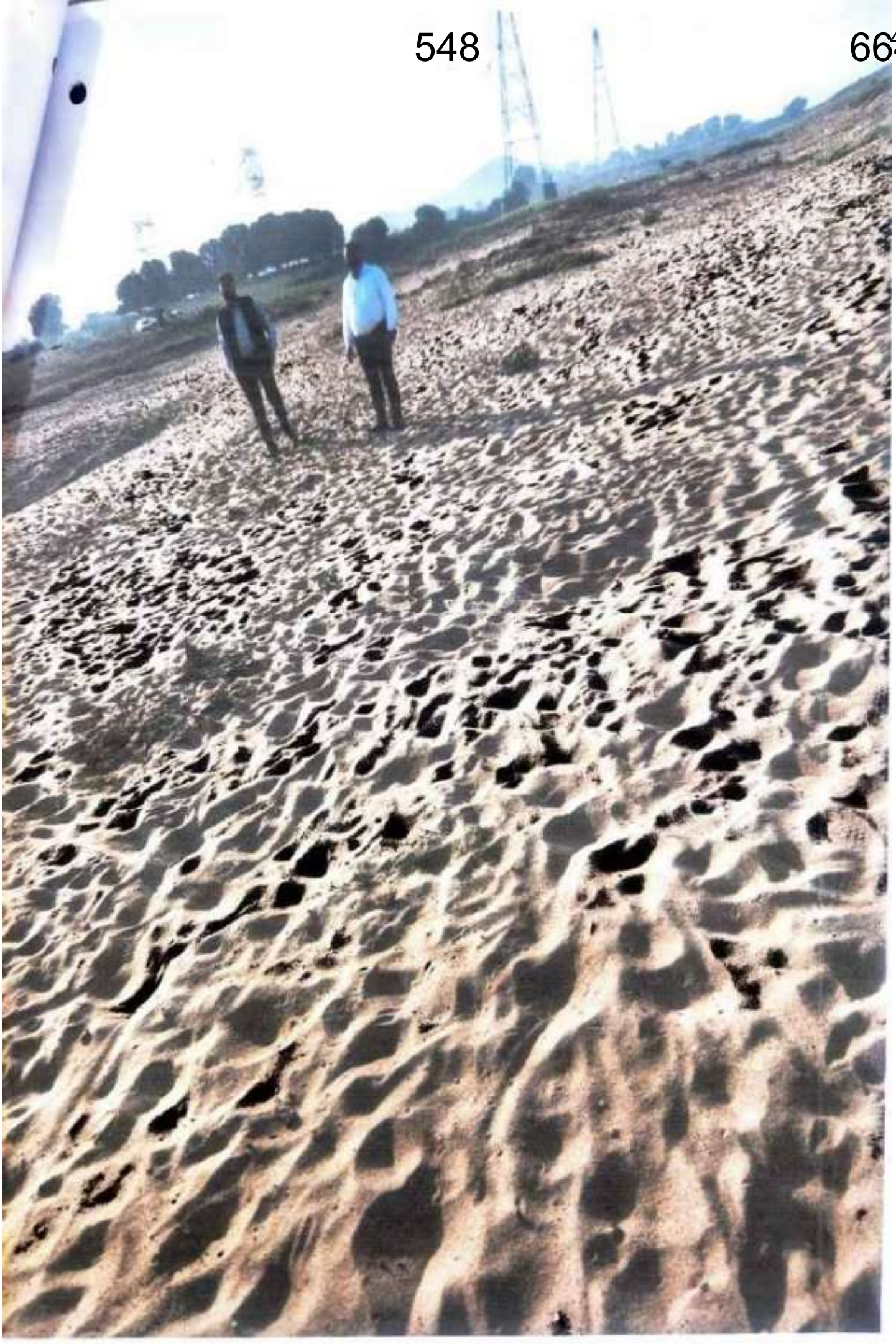
Google

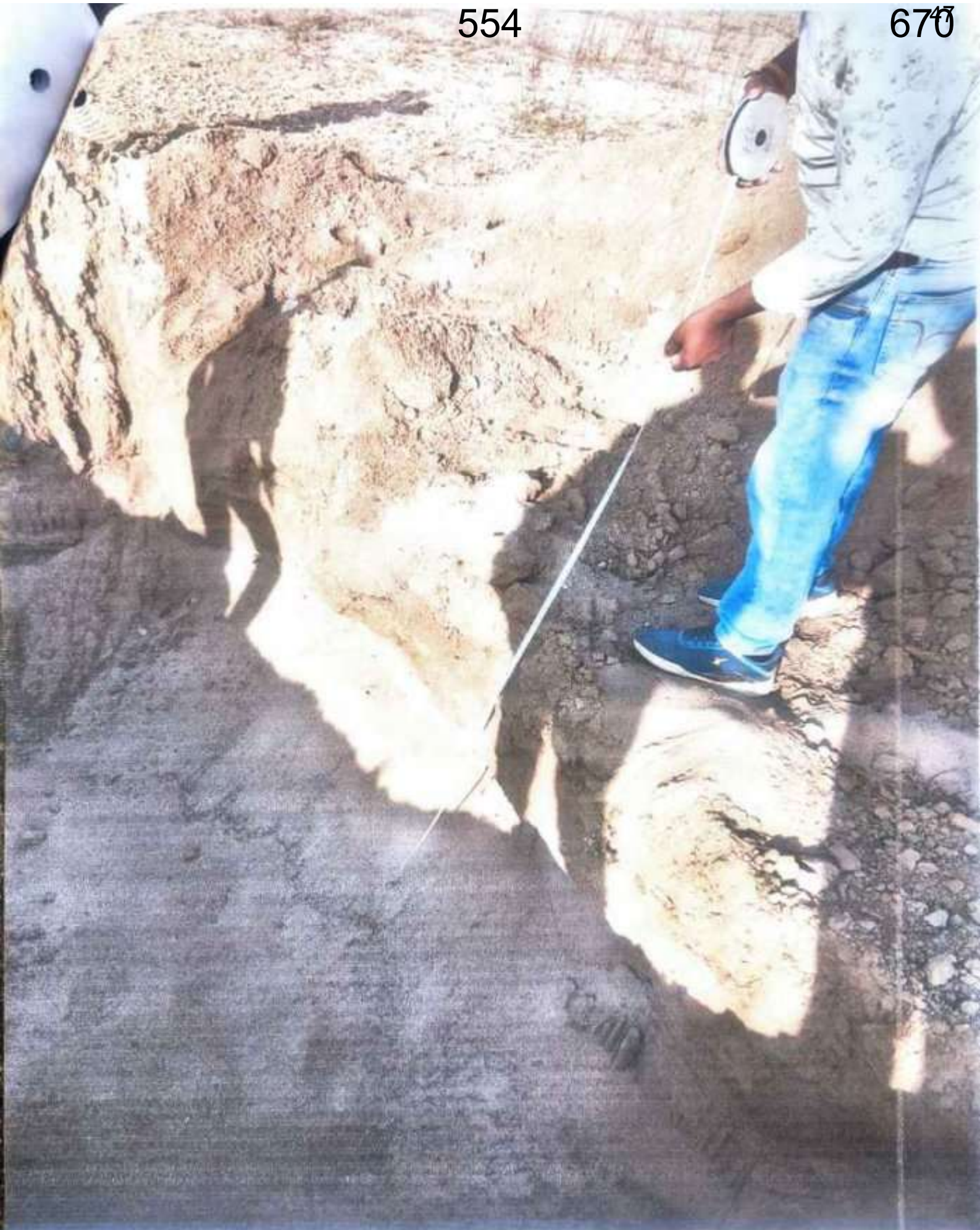
Google

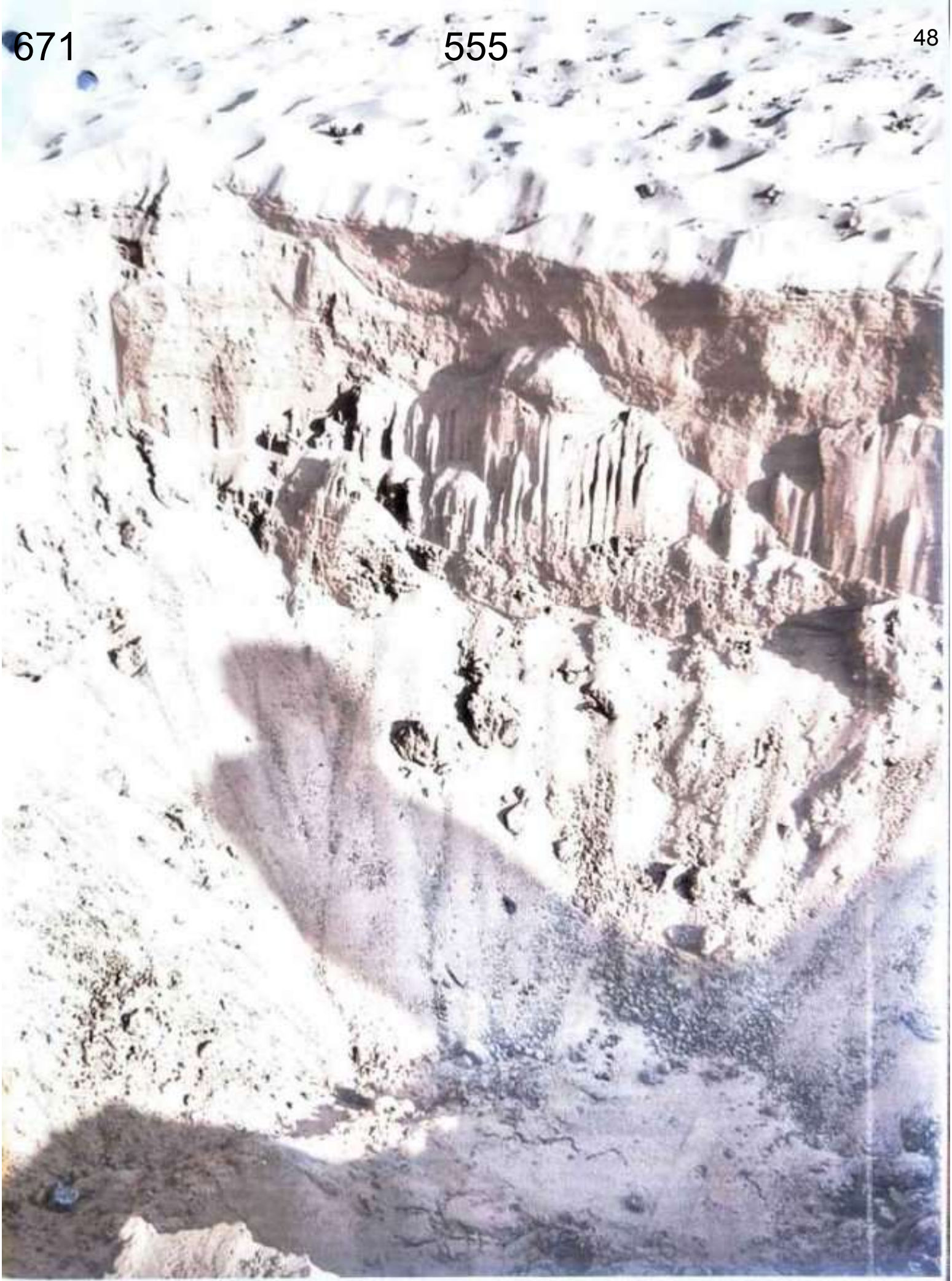
657

541









क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्या:-
Ref.No.: 70258/OA No-109/2024

दिनांक:-
Date: 15/03/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 29.01.2024 passed by Hon'ble NGT in the matter of Original Application No. 109/2024, Akash Dubey Versus Union of India & Ors.

Respected Sir,

In Compliance of Hon'ble NGT order dated 29.01.2024 in the matter of O.A. No. 109/2024, Akash Dubey Versus Union of India & Ors., the Joint Committee report is being filed herewith. This Joint Committe report has been farwarded to Headquarter, Lucknow by R.O., UPPCB, Sonbhadra vide letter dated 05.03.2024.

It is requested that the aforesaid information may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,

15/03/2024

(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.
Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No.: G 0233/PH-1501/SBD/2023/2024

दिनांकः–
Date: 05.03.2024

To,

Chief Environmental Officer (Circle-2),
U.P. Pollution Control Board,
Lucknow,

Sub:- Submission of factual report in the matter of "Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

Sir,

Kindly refer to above noted subject, the State Level Expert Appraisal Committee (SEAC) has decided to get the actual position of the lease area through a site visit and recommended to constitute a joint committee of Prof. Jaswant Singh, Member SEAC, RO, UPPCB, Sonebhadra & Mining Officer, Sonbhadra to inspect the mining site and provide factual report to SEAC to take necessary action in this matter. For complying, The Sub Director/Nodal SEIAA directed for same vide reference no- 666/Parya./8280-7891/2023 Dated-22.11.2023. In compliance of above direction, the joint committee conducted the field visit. The Joint Committe report with photographs is being filed herewith as annexure-**1**.

It's opinion may be consider in this matter that Geological survey should be done to find out the sand in the inner layer of soil of concern lease area.

Encl.: As above.

Yours faithfully,

05/03/2024

(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:- Member Secretary Sir, U.P. Pollution Control Board, Lucknow for kind information & necessary action please.

05/03/2024

Regional Officer
Sonbhadra.

"Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च , Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, Area 12.146 ha. ,8280/ 7891 /SIA /UP/MIN/445239/ 2023.

The project site was inspected on 15-12-2023 by the joint committee in compliance of the decision taken by SEAC/SEIAA. The following members of the committee were present at the time of inspection: -

1. *Prof. Jaswant Singh, Member SEAC-2*
2. *Sh. Umesh Gupta, Regional Officer, Sonbhadra, UPPCB*
3. *Sh. R B Singh, Mining Officer, Sonbhadra.*

At the time of on-site inspection, Mr. Dheeraj Singh (Mb. 9198140009) and others were also present as representative of project proponent. The following decision was taken by SEAC in its 798th meeting dated 13/10/2023 for the project.

A complaint dated 11/10/2023 of Akash Dubey, (Environmental Activist) S/o Shri Mahendra Kumar, Ara Kalan, Arahkala, Allahabad, U.P.-221508 received against the forgery committed by Rudra Mining Company in obtaining the environmental clearance for extraction at "Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. Complaint stated that area in question i.e. Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh is a plain land where in there is no deposition of morrum. In this regard complainant has also enclosed photograph of lease area.

The committee observed that in the video of drone survey presented by the project proponent/consultant that soil/plain land with flora & fauna is visible. The committee opined that in this situation it would be appropriate to get actual position of the lease area through a site visit. Hence,the committee recommended to constitute a joint committee of Prof. Jaswant Singh, Member SEAC,RO, UPPCB, Sonebhadra & Mining Officer, Sonebhadra to inspect the mining site and provide factual report to SEAC to take necessary action in the matter.

Further the following decision was taken by SEIAA in its 774th meeting dated 07-11-2023:-

SEIAA noted that according to KML mining is being carried out. SEIAA agreed with the recommendation of SEAC to constitute a joint committee of Prof. Jaswant Singh Member SEAC, RO UPPCB Sonbhadra and Mining Officer Sonbhadra to inspect the mining site and provide factual report to SEAC to take necessary action in the matter. The Joint committee must submit the report within 15 days.

In compliance of above the Site visit was conducted by joint committee on 15/12/2023. The observation of the committee as per the site visit is as under: -

1. At the time of site visit it was observed that the mining lease is plain/soil land with flora in which, agriculture was being done by local farmers. (Photographs of the farming attached).

2. The lease is located in the outer reach of the rear end of river bank, due to which there is very low possibility of the occurrence of mineral deposit during floods in future and makes it unsustainable from mining point of view.

3. There are water bodies in the lease area at the time of inspection, hence no mineral can be excavated from the water bodies/submerged area. No mineable mineral (morrum) was observed in the lease area at the time of physical inspection.

Enclosure: - Photographs with coordinates.

02/01/2024

(RB Singh)	(Umesh Gupta)	02/01/2024 (Prof. Jaswant Singh)
Mining Officer, Sonbhdra	Regional Officer, UPPCB Sonbhdra	Member, SEAC

Photographs of all pillar's and lease area M/s Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

PILLAR-A

PILLAR-B

PILLAR-C

Photographs of all pillar's and lease area M/s Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

PILLAR-D

LEASE AREA

LEASE AREA

ANNEXURE NO.-2

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 1102 OF 2024

IN THE MATTER OF:

AKHILESH KUMAR. ..... **APPLICANT**

VERSUS

UNION OF INDIA & ORS. ..... **RESPONDENTS**

INDEX **N.D.O.H.: 05.08.2025**

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response on behalf of Respondent No.8, Uttar Pradesh Pollution Control Board.	
2	**ANNEXURE-R8/1** True copy of the Inspection Report	

NEW DELHI
DATED: 04.08.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1102 OF 2024

IN THE MATTER OF:

Akhilesh Kumar ...Applicant

Versus

Union of India& Ors. ...Respondents

2 Tickets Rs. 10/-
(P.N.Soney)
Notary Sonebhadra

REPLY ON BEHALF OF THE RESPONDENT NO.-8,UTTAR PRADESH POLLUTION CONTROL BOARD

I, Ramesh Kumar Singh, S/o Sri Bal Ram Singh, aged about 44 years, presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Sonbhadra, U.P. do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That the Applicant has filed the above noted Original Application wherein following prayers have been made:

> "A. Call for records from the Department of Mining, State of Uttar Pradesh which establish that Aaraji Number 02/15 Cha, Village Bhagwa, Tehsil Obra,

District Sonbhadra, Uttar Pradesh has Mineable Reserve of 218628 cubic meters.

B. Set Aside Serial Number 03 of District Survey Report Amendment letter dated 01.04.2024 which says that Aaraji Number 02/15 Cha, Village Bhagwa, Tehsil Obra, District Sonbhadra, Uttar Pradesh has Mineable Reserve of 218628 cubic meters.

C. Grant any other relief deemed appropriate by court to address the impact of the flawed report."

3. That by mean of the present application the applicant has questioned the DSR amendment letter by submitting that in the Gata No. 2/15 Cha, Village Bhagwa, Tehsil Obra, Sonbhadra, Uttar Pradesh, there is no mineable mineral as indicated in the report of the joint Committee and other reports filed in O.A. No. 109/2024, Akash Dubey vs. Union of India & Ors., but the DSR amendment letter states that mineable minerals are available in that Gata.

4. That it is pertinent to mention here that in O.A. No. 109/2024, Akash Dubey vs. Union of India & Ors., the applicant has made a complaint that Project Proponent, i.e. M/s Rudra Mining and Company, had committed act of forgery in filing Form-I for Environmental Clearance (EC) for extraction of Moruum from the river bed of Sone River at Arazi No. 15, Cha, Khand No. 02, Village Bhagwa, Tehsil–

Obra, District Sonbhadra, Uttar Pradesh whereas there is no morrum in that area.

5. That this Hon'ble Tribunal vide order dated 29.01.2024, passed in O.A. No. 109/2024; Akash Dubey vs. Union of India & Ors., while issuing notice, had taken note of the fact that the Joint Committee was constituted by SEAC and had directed for submission of the report of the said Joint Committee before this Hon'ble Tribunal. Accordingly, the report dated 15.03.2024 was filed. This Hon'ble Tribunal after considered the said report and vide order dated 01.04.2024, had constituted a Joint Committee consisting of representative of Member Secretary, CPCB and Advisor/JS Incharge of EIA Mining (Non-Coal) Ministry of Environment, Forest and Climate Change, Government of India and directed the said committee to visit the site and submit the report. The said Committee submitted its report on 05.07.2024 wherein following recommendation has been made:

"The joint committee recommends that a grid-based survey of the lease area regarding sand/morrum reserve in the lease area may be carried out by Project Proponent through a reputed expert institute and reviewed by SEIAA, Uttar Pradesh, to provide grid wise details about layers of earth and sand/morrum. The red line level i.e. the level below which mining not to be carried out may also be fixed by the survey

to enable proper estimation of annual replenishment and permissible mining in subsequent years."

6. That the said Joint Committee has further submitted an additional report dated 27.09.2024.

7. That thereafter the said O.A. came up for hearing on 25.11.2024 when this Hon'ble Tribunal disposed of the same, permitting the Applicant in that case to place before the SEIAA, U.P. the reports of joint committee on which he is placing reliance. SEIAA, U.P. will duly consider the said report before issuance of EC.

8. That the above noted O.A. came up for hearing on 30.05.2025 when this Hon'ble Tribunal has directed the Respondent to file reply/response.

9. That the inspection of the site was done by the officials of UPPCB on 01.08.2025. At the time of inspection no sand mining activities were found at site. True copy of inspection report is being enclosed herewith and marked as **Annexure-R-8/1**.

10. That during the course of inspection no sand mining activity was found at the site of project in question at Arazi No.-15 Cha (Khand-2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra in presence of the representative of the project. The observation made by the inspection committee are as under:

- The District Magistrate, Sonbhadra vide its letter no.-4026/Mineral/2023 dated 16.02.2023 has issued a Letter of Intent (LoI) in favour of the project proponent in question regarding mining at Arazi No.-15 Cha (Khand-2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
- It is informed by the representative of the project in question that process of obtaining Environment Clearance for the said mining project is under process.
- As per the office record the Consent to Establish (CTE) and Consent to Operate (CTO) has not been issued by UPPCB in favour of the project proponent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

NOTARY Prasidh... GOVT. OF U.P. (INDIA)

That the above facts are being placed on behalf of the Uttar Pradesh Pollution Control Board before this Hon'ble Tribunal for its kind perusal and consideration.

20444

DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 02nd DAY OF AUGUST, 2025 AT

Ramesh Kr S/o Robertsganj Sonbhadra

DEPONENT

Shri ..... S/o/D/o/W/o .....
..... Who
has been identified by Shri ..... at ..... a.m/ P.m
Appeared before me ..... and admits the truthness
I certified that he/she ..... declaration. And I
of facts mentioned in ..... administered oath to him.

(P.N.SONEY)
Adv. NOTARY
ROBERTSGANJ-SONEBHADRA

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–1102/2024 (आई0ए0 नं0–108/2025) अखिलेश कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–30.05.2025 के अनुपालन में मेसर्स रूद्र माइनिंग एण्ड कम्पनी, आराजी संख्या–15च (खण्ड–2), क्षेत्रफल–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र का निरीक्षण आख्याः–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल अप्लीकेशन ओ0ए0 संख्या–1102/2024 (आई0ए0 नं0–108/2025) अखिलेश कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–30.05.2025 के अनुपालन में इस कार्यालय के प्राधिकारियों द्वारा उक्त प्रकरण में सम्बन्धित बालू खनन पट्टा मेसर्स रूद्र माइनिंग एण्ड कम्पनी, आराजी संख्या–15च (खण्ड–2), क्षेत्रफल–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र का स्थलीय निरीक्षण दिनांक–01.08.2025 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री धीरज सिंह (पार्टनर) उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, उपस्थित खनन परियोजना के प्रतिनिधि द्वारा उपलब्ध कराये गये दस्तावेज एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर निरीक्षण आख्या निम्नवत् हैः–

1. निरीक्षण के समय उक्त संदर्भित बालू खनन परियोजना, आराजी संख्या–15च (खण्ड–2) ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र पर कोई खनन गतिविधि नहीं पायी गयी।
2. निरीक्षण के समय उक्त खनन परियोजना के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त प्रकरण में सम्बन्धित खनन परियोजना मेसर्स रूद्र माइनिंग एण्ड कम्पनी (पता ग्राम–देवगढ़, पोस्ट–शिवद्वार, घोरावल द्वारा–श्री भूपेन्द्र प्रताप सिंह पुत्र राम प्रताप सिंह निवासी–देवगढ़, शिवद्वार, पोस्ट–घोरावल, जनपद–सोनभद्र) को आराजी संख्या–15च (खण्ड–2,) क्षेत्र रकबा–12.146 हेक्टेयर, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र पर खनन सम्बन्धी कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक–4026/खनिज/2023 दिनांक–16.02.2023 द्वारा एल0ओ0आई0 (Letter of Intent) जारी किया गया है **(छायाप्रति संलग्न)**।
3. निरीक्षण के समय उक्त खनन परियोजना के लिये गये फोटोग्राफ्स संलग्न है।
4. उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि उक्त खनन परियोजना को इन्वायमेन्टल क्लीयरेन्स प्राप्त किये जाने की कार्यवाही प्रक्रियाधीन है।
5. कार्यालय अभिलेखानुसार उक्त संदर्भित बालू खनन परियोजना द्वारा राज्य बोर्ड से उद्योग के स्थापनार्थ पूर्व सी0टी0ई0 एवं संचालन हेतु सहमति (जल एवं वायु) प्राप्त नहीं किया गया है।
6. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा खनन सम्बन्धी उपलब्ध कराये गये अभिलेख दिनांक–26.03.2025 की छायाप्रति संलग्न है।
7. कार्यालय अभिलेखानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–109/2024 आकाश दुबे बनाम यूनियन ऑफ इण्डिया में पारित आदेश दिनांक–29.01.2024 के अनुपालन में संयुक्त समिति की आख्या दिनांक–02.01.2024 इस कार्यालय के पत्र संख्या–जी 0258/ओ0ए0 नं0–109/2024 दिनांक–15.03.2024 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल किया गया था **(छायाप्रति संलग्न)**।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Shubham Singh 01/08/25
(शुभम सिंह)
जे0आर0एफ0

Rajesh 01/08/25
(राजेश गौतम)
प्रयोगशाला सहायक

क्षेत्रीय अधिकारी महोदय,

Site Photographs of M/s Rudra Mining & Company, Arazi No.-15Cha (Khand No.2), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra inspected on dated 01.08.2025.

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 4026 /खनिज/2023 दिनांक 16 /02./2023

मे0 रूद्र माइनिंग एण्ड कम्पनी
पता ग्राम–देवगढ़ पोस्ट–शिवद्वार, घोरावल,
द्वारा–श्री भूपेन्द्र प्रताप सिंह पुत्र राम प्रताप सिंह
निवासी देवगढ़, शिवद्वार, पोस्ट–घोरावल,
जनपद–सोनभद्र।
मोबाइल नं0–9839626500
ई0मेल आई0डी0 rudraminingsbr@gmail.com

आशय–पत्र

(Letter of Intent)

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–23(1) के प्राविधानों के अधीन ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन पट्टा स्वीकृत किये जाने हेतु इस कार्यालय के पत्र संख्या–2588/खनिज/विज्ञप्ति–मोरम/2022 दिनांक 05.11.2022 के द्वारा रिक्त घोषित करते हुये इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2– उक्त क्रम में जनपद–सोनभद्र की तहसील–ओबरा के ग्राम–भगवां की आराजी संख्या–15च में स्थित क्षेत्र रकबा–12.146 हेक्टेयर (खण्ड–2) में उपलब्ध वार्षिक आंकलित मात्रा 2,18,628 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 510/– (रुपये पांच सौ दस मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 05.11.2022 में उल्लिखित शर्तो के अधीन दी है।

3– अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्द्वारा औपबन्धिक रुप से उसे स्वीकार की जाती है:–

शर्तें:–

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,18,628 घन मीटर मौरम के लिये रु0 510/– (रुपये पांच सौ दस) मात्र प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 11,15,00,280/– (रूपये ग्यारह करोड़ पन्द्रह लाख दो सौ अस्सी) मात्र आगणित होती है, अतएव उक्त धनराशि की 25 प्रतिशत धनराशि रु0 2,78,75,070/– (रूपये दो करोड़ अठ्ठतर लाख पचहत्तर हजार सत्तर) मात्र प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 2,23,00,056/– (रूपये दो करोड़ तेइस लाख छप्पन) मात्र प्रथम किश्त के मद में आपको इस आशय–पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होगें। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय–पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्टमनी के मद मे जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध मे आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नही होगें।

2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु0 11,15,00,280/– (रूपये ग्यारह करोड़ पन्द्रह लाख दो सौ अस्सी) मात्र पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।

3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा मे नियमावली, 2021 के नियम–59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।

4. आशय–पत्र (Letter of Intent) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 2021 के नियम 60(1) के प्राविधानों के अर्न्तगत रु0 10,000/– प्रति दिन की दर से शास्ति देय होगी।

5. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम–36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।

6. पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।

7. नियमावली, 2021 के नियम 35(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि मे, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 2021 के नियम 60(7) के अर्न्तगत जारी आशय–पत्र (Letter of Intent) निरस्त कर सकेगें।

8. नियमावली, 2021 के नियम–35 के अनुसार क्षेत्र मे भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।

9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.00% टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रुप मे रायल्टी की 10% धनराशि तथा शक्तिनगर विशेष प्राधिकरण, सोनभद्र (साडा) सम्बन्धित उपकर आदि नियमानुसार पट्टेदार जमा करायेंगे।

10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लागायेगा, जो पट्टा विलेख से संलग्न मानचित्र मे दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।

11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेगें और तत्पश्चात जान–बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगें।

12. पट्टेदार नियम–36 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेगें। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0–प्रपत्र एम0एम0–11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगें।

13. पट्टेदार प्रत्येक वाहन को ई0–एम0एम0–11 सही विवरण सहित जारी करेगें। प्रत्येक वाहन को निर्गत ई0–एम0एम0–11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा मे नियमावली, 2021 के नियम–60 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।

14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन मे पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय मे स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर मे इन्टीग्रेट कराया जायेगा। इन्टीग्रेट मे स्थित तौल मशीन मे निम्न Features का होना आवश्यक है:–

    (1) The Weight bridge device should use the MQTT protocol to transmit data.
    (2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, मे से जो कम हो, से अधिक गहराई मे खनन संक्रियायें पट्टेदार द्वारा नही की जायेगी।

16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।

17. नदी की जल धारा में संक्शन लिफ्टर मशीन द्वारा खनन कार्य नही किया जायेगा।

18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।

19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

20. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–68 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू–स्वामियों एवं पट्टेधारक के मध्य तय होगा।

21. नियमों एवं शर्तो के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों मे कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगा।

23. माननीय सर्वोच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, खनिज भवन, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं खनन पट्टाविलेख के निष्पादन की कार्यवाही पूर्ण हो सके।

जिलाधिकारी,
सोनभद्र

पत्रांक व तद्दिनांक

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
4. पुलिस अधीक्षक, सोनभद्र।
5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, सोनभद्र।
6. उप जिलाधिकारी, ओबरा, सोनभद्र।
7. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, लखनऊ।

जिलाधिकारी,
सोनभद्र

957

जिलाधिकारी
सोनभद्र

प्रेषक,

निदेशक
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0
"खनिज भवन", लखनऊ।

सेवा में,

जिलाधिकारी,
सोनभद्र

पत्र सं0 C5 /एम0 229/2017 (खनन नीति)–डी0एस0आर0 दिनांक 01/ अप्रैल/ 2021

विषय:–जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि जिला सर्वेक्षण रिपोर्ट में संशोधन/ संयोजन के सम्बन्ध में आप द्वारा उपलब्ध कराये गये प्रस्ताव के अनुक्रम में खनन द्वारा निम्नलिखित तालिका में दिए खंड के विवरण पर सम्यक विचारोपरान्त शासकीय पत्र सं0 614(1)/86–2021–01 (सा0)/2020, दिनांक 31 मार्च,2021 (छाया प्रति संलग्न) द्वारा स्वीकृति प्रदान कर दी गयी है।

राज्य सरकार भूमि– उपखनिज– बालू/मौरम– 05 वर्ष

क्र0 सं0	जनपद का नाम	तहसील	ग्राम	खण्ड संख्या/ गाटा संख्या	क्षेत्रफल (हे0 में)	अनुमोदित DSR में क्रमांक सं0–5 (गाटा सं0, खण्ड सं0) का विवरण पत्रांक सहित	प्रभागीय वनाधिकारी की आख्या/सूचना का पत्रांक	प्रभागीय वनाधिकारी की टिप्पणी	सिंचाई विभाग की आख्या का दिनांक	क्षेत्र का जी0पी0एस0 विवरण
1.	सोनभद्र	ओबरा	भगवा	2/15 व	12.146	पत्रांक 278/खनिज/2023 दिनांक 25/01/2021	पत्रांक 2176/ओबरा/15 खनन दिनांक 16/02/2021 पत्रांक 2246/33-1मिर्जापुर दिनांक 29/01/2021	खनिज का अभिग्रहण मार्ग वर्तमान में चिह्नांकित नही है अतः क्षेत्र का विज्ञापन/खनन प्रक्रिया आरम्भ किये जाने से पूर्व वन विभाग से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।	आख्या दिनांक 25.01.2021	A-24°31'56.81"N 82°59'15.58"E B-24°32'2.93"N 82°59'27.23"E C-24°31'53.16"N 82°59'34.37"E D-24°31'48.53"N 82°59'23.81"E

कार्यालय सहायक अवश्यपाली सदर
खान अधिकारी
सोनभद्र
29/4/21

प्रेषक,

जिलाधिकारी,
सोनभद्र।

सेवा में,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
पर्यावरण निदेशालय, उ0प्र0,
विनीत खण्ड–1, गोमती नगर, लखनऊ।

पत्रांक 2818 /खनिज/2025 दिनांक 26/03/2025

विषयः– District Magistrate, Sonbhadra letter No. 2508/Khanij/DSR-Morrum/2024725 Dated 15-02-2025 regarding Gata No. 15cha, Khand No. 02, Village Bhagwa, Tehsil Obra, District Sonebhadra के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण निदेशालय के पत्र संख्या–1152/पर्या/सामान्य/2023 दिनांक 12.03.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मुख्य रूप से उल्लिखित है किः–

"SEIAA has reviewed the report of the committee and observed that the geo-coordinates of the Lease area inspected have not been mentioned in the report. In light of the above, SEIAA is of the opinion that a letter should be sent to the District Magistrate, Sonebhadra, directing him to ensure that the geo-coordinates of the lease area are clearly mentioned in the report of the committee constituted vide its order dated 13.01.2025.

उक्त के सम्बन्ध में अवगत कराना है कि आपके कार्यालय के पत्र संख्या–864/पर्या0/सामान्य/2023 दिनांक 27.12.2024 के क्रम में इस कार्यालय के आदेश संख्या–2301/खनिज/2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा 12.146 हे० क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु (1)– रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist), (2)– अपर जिलाधिकारी (वि०/रा०), सोनभद्र, (3) ज्येष्ठ खान अधिकारी, सोनभद्र की संयुक्त समिति का गठन किया गया, तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का./2024–25/398 दिनांक 27.01.2025 द्वारा प्रो० जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को जॉच हेतु नामित किया गया है। गठित समिति द्वारा दिनांक 03.02.2025 को क्षेत्र की संयुक्त जाँच की गयी।

उक्त खनन क्षेत्र का जी0पी0एस0 निम्नवत् हैः–

Name of Pillars	Latitude	Longitude
A	24° 31'56.51"N	82° 59'15.58"E
B	24° 32'02.93"N	82° 59'27.23"E
C	24° 31'53.16"N	82° 59'34.37"E
D	24° 31'48.53"N	82° 59'23.81"E

संयुक्त जाँच आख्या के साथ लगे पिट्स का जी0पी0एस0 रीडिंग से युक्त फोटोग्राफ्स (छायाप्रति संलग्न) निम्नवत् हैः–

1. पिट्स संख्या–1 Latitude: 24.532507310697458, Longitude : 82.98825200179802

.....2...

(2)

2. पिट्स संख्या–2 Latitude: 24.533327691405898, Longitude : 82.99061162496179
3. पिट्स संख्या–3 Latitude: 24.51961708, Longitude : 83.00640869
4. पिट्स संख्या–4 Latitude: 24.533327691405898, Longitude : 82.99061162496179
5. पिट्स संख्या–5 Latitude: 24.532507310697458, Longitude : 82.98825200179802

प्रो० जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के पत्र सं०–Agrichem-/2024–25/L/ दिनांक 05.02.2025 द्वारा प्रेषित आख्या में उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं०– 15च (खण्ड–2) रकबा 12.146 हे० में बालू/मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू/मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा एट०आल० 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

उपरोक्तानुसार आख्या प्रेषित है।

संलग्नकः– यथोपरि।

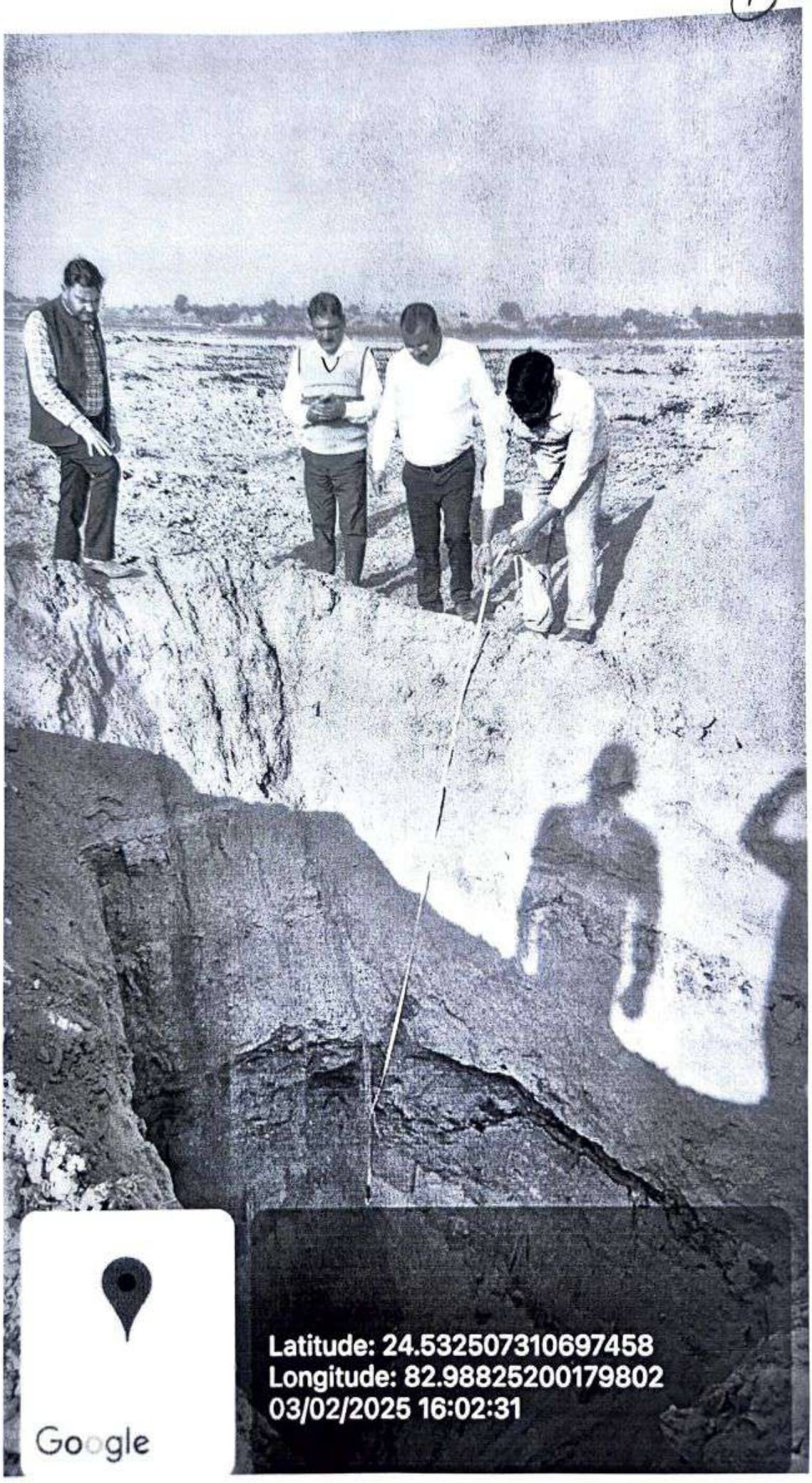
भवदीय,

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्तः–

प्रतिलिपिः– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ को सूचनार्थ प्रेषित।

जिलाधिकारी,
सोनभद्र।

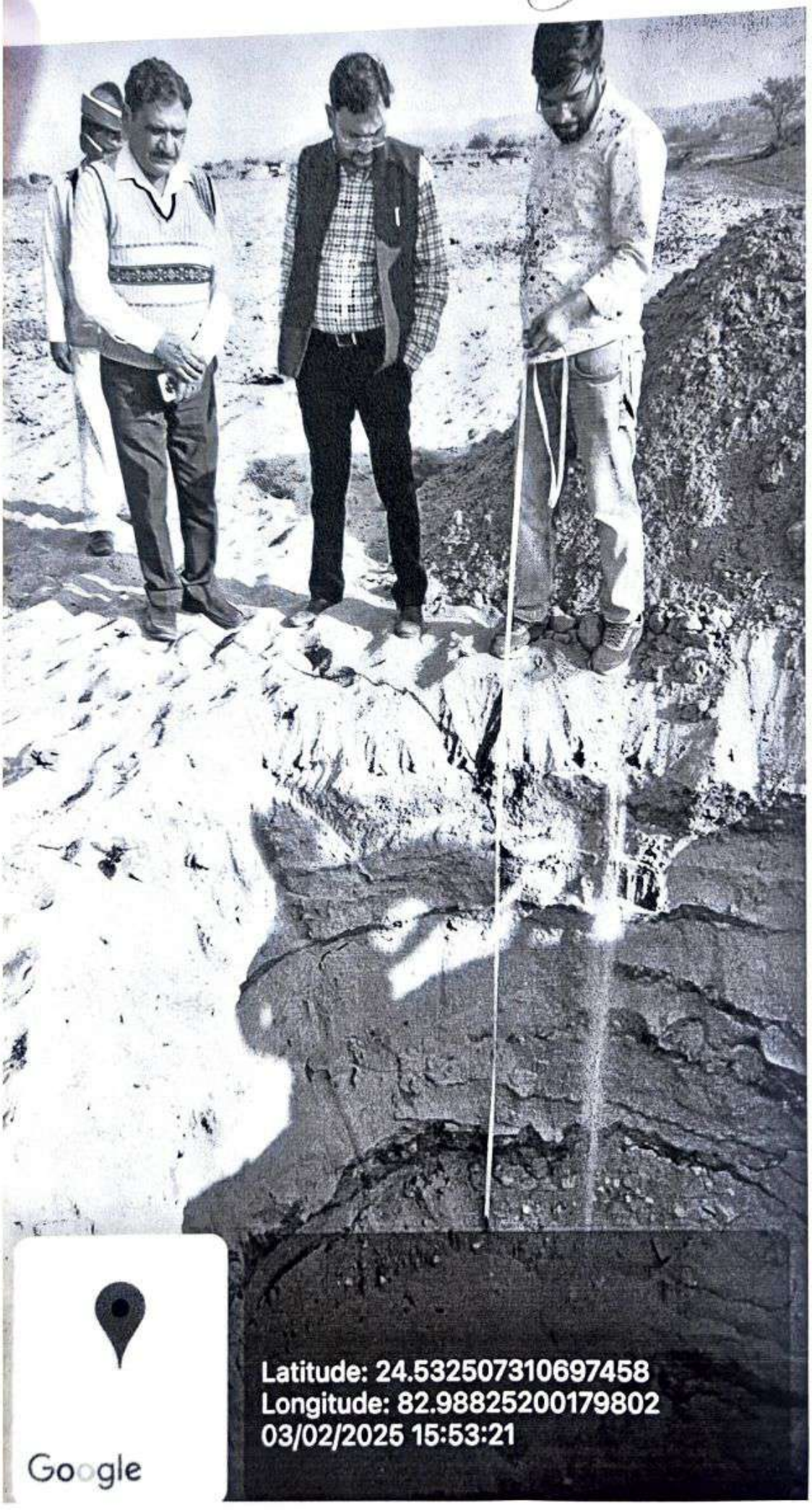

Latitude: 24.5325073106974 58
Longitude: 82.98825200179802
03/02/2025 16:02:31
Google

Latitude: 24.533327691405898
Longitude: 82.99061162496179
03/02/2025 16:05:38
Google

Latitude: 24.519617708
Longitude: 83.006408699
03/02/2025 16:13:27
Google

Latitude: 24.533327691405898
Longitude: 82.990611624961 79
03/02/2025 16:05:52
Google

(5)


Latitude: 24.5325073106974 58
Longitude: 82.98825200179802
03/02/2025 15:53:21
Google

प्रेषक,

जिलाधिकारी,
सोनभद्र।

सेवा में,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

पत्रांक– 2508 / खनिज / डी0एस0आर0–मोरम / 2024–25 दिनांक 15/02/2025

विषय :– **District Survey Report, Sonbhadra (Sand/Morrum Mining) के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–864 / पर्या0 / सामान्य / 2023 दिनांक 27.12.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके साथ संलग्न SEIAA के मीटिंग सं0– 864 दिनांक 17.12.2024 के बिन्दु सं0–3. District Survey Report, Sonbhadra (Sand/Morrum Mining) के उप बिन्दु–6, जिसमें उल्लिखित है कि:–

".....SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken..."

उक्त के क्रम में इस कार्यालय के आदेश संख्या–2301 / खनिज / 2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु (1)– रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist), (2)– अपर जिलाधिकारी (वि0 / रा0), सोनभद्र, (3)– ज्येष्ठ खान अधिकारी, सोनभद्र की संयुक्त समिति का गठन किया गया, तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का. / 2024–25 / 398 दिनांक 27.01.2025 द्वारा प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को जॉच हेतु नामित किया गया है। गठित समिति द्वारा दिनांक 03.02.2025 को क्षेत्र की संयुक्त जॉच की गयी।

प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के पत्र सं0– Agrichem./2024-25/L/ दिनांक 05.02.2025 द्वारा प्रेषित आख्या में उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं0– 15च (खण्ड–2) रकबा–12.146 हे0 में बालू / मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू / मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा

(2)

एट0आल0 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट+क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

समिति द्वारा प्रेषित आख्या दिनांक 11.02.2025, जिसमें उल्लिखित है कि "उक्त भूमि राजस्व अभिलेखों में नदी के नाम दर्ज, राज्य सरकार की भूमि है, जो कि सोन नदी के डाउन स्ट्रीम के दायीं ओर स्थित है, जिस पर वर्षाकाल में नदी द्वारा पहाड़ी क्षरण के फलस्वरूप बहाकर लायीं गयी मोरम निक्षेपित है।"

अतः समिति की जॉच आख्या व प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग के उक्त पत्र दिनांक 05.02.2025 मूल रूप में इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक :– यथोक्त।

भवदीय

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि :– निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन को उनके पत्र दिनांक 16.01.2025 के क्रम में सादर प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ को उनके पत्र दिनांक 28.01.2025 के क्रम में सादर प्रेषित।

जिलाधिकारी,
सोनभद्र।

संयुक्त जाँच आख्या

जिलाधिकारी महोदय

कृपया अवगत कराना है कि सदस्य सचिव, एस0ई0आई0ए0ए0, गोमती नगर, लखनऊ के पत्र संख्या–864 / पर्या0 / सामान्य / 2023 दिनांक 27.12.2024 के साथ संलग्न SEIAA के मीटिंग सं0– 864 दिनांक 17.12.2024 के बिन्दु सं0–3. District Survey Report, Sonbhadra (Sand/Morrum Mining) के उप बिन्दु–6 में उल्लिखित है कि:–

".....SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken..."

उक्त के क्रम में इस कार्यालय के आदेश संख्या–2301 / खनिज / 2025 दिनांक 13.01.2025 द्वारा जनपद–सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 क्षेत्र को जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) में सम्मिलित किये जाने के सम्बन्ध में जाँच हेतु समिति का गठन करते हुए रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी को मृदा वैज्ञानिक(soil scientist) नामित करने का अनुरोध किया गया :–

1. रजिस्टार, बनारस हिन्दू विश्वविद्यालय, वाराणसी द्वारा नामित, मृदा वैज्ञानिक (soil scientist)
2. अपर जिलाधिकारी(वि0 / रा0), सोनभद्र।
3. ज्येष्ठ खान अधिकारी, सोनभद्र।

तत्क्रम में कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र संख्या–कु.का. / 2024–25 / 398 दिनांक 27.01.2025 द्वारा अवगत कराया गया कि प्रो0 सतीश कुमार सिंह ने "Conflict of interest" का सन्दर्भ देते हुए समिति के सदस्य के रूप में कार्य करने में असमर्थता व्यक्त की गयी है, जिसके उपरान्त निदेशक, कृषि विज्ञान संस्थान द्वारा प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग को नामित किया गया है। कुल सचिव, काशी हिन्दू विश्व विद्यालय, वाराणसी के पत्र दिनांक 27.01.2025 के क्रम में इस कार्यालय के पत्र संख्या–2440 / खनिज / 2025 दिनांक 01.02.2025 द्वारा उपरोक्त क्षेत्र की जाँच हेतु दिनांक 03.02.2025 की तिथि नियत की गयी। नियत तिथि दिनांक 03.02.2025 को (1)– प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग, (2)– अपर जिलाधिकारी (वि0 / रा0) सोनभद्र, (3)– ज्येष्ठ खान अधिकारी सोनभद्र व (4) सर्वेक्षक खनिज विभाग सोनभद्र द्वारा संयुक्त रूप से क्षेत्र की जाँच की गयी। जॉचोपरान्त प्रो0 जनार्दन यादव, मृदा एवं कृषि रसायन विभाग द्वारा अपने पत्र सं0– Agrichem./2024-25/L/ दिनांक 05.02.2025 **(प्रति संलग्न)** द्वारा उपरोक्त क्षेत्र जनपद–सोनभद्र

की तहसील–ओबरा स्थित ग्राम–भगवां के आराजी संख्या–15च (खण्ड–2) रकबा–12.146 हे0 हेतु लिये गये सेम्पल का वैज्ञानिक परीक्षण कर आख्या प्रस्तुत की गयी है, जिसमें उल्लिखित है कि "जनपद के तहसील–ओबरा में स्थित ग्राम–भगवां के आराजी सं0– 15च (खण्ड–2) रकबा–12.146 हे0 में बालू/मोरम का सर्वेक्षण दिनांक 03.02.2025 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गढ्ढे खोदवा कर बालू/मोरम का सेम्पल किया गया तथा इन सेम्पल का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधि (हिन्गा एट0आल0 1980) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74 प्रतिशत पाया गया तथा औसत रूप से बालू/मोरम 95.72 प्रतिशत तथा सिल्ट+क्ले 4.28 प्रतिशत था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिये अनुपयुक्त है, क्योकि इसमें बालू की मात्रा बहुत अधिक है।"

उक्त भूमि राजस्व अभिलेखों में नदी के नाम दर्ज, राज्य सरकार की भूमि है, जो कि सोन नदी के डाउन स्ट्रीम के दायीं ओर स्थित है, जिस पर वर्षाकाल में नदी द्वारा पहाड़ी क्षरण के फलस्वरूप बहाकर लायीं गयी मोरम निक्षेपित है।

अतः SEIAA के पत्र दिनांक 27.12.2024 के क्रम में संयुक्त जॉच आख्या आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित है।

संलग्नक :– यथोक्त।

11/02/2025

(योगेश शुक्ला)
सर्वेक्षक, खनिज विभाग,
सोनभद्र।

11/02/2025

(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी,
सोनभद्र।

(सहदेव मिश्र)
अपर जिलाधिकारी (वि0/रा0)
सोनभद्र।

काशी हिन्दू विश्वविद्यालय
BANARAS HINDU UNIVERSITY
AN INSTITUTION OF NATIONAL IMPORTANCE ESTABLISHED BY AN ACT OF PARLIAMENT

Institute of Agricultural Sciences
Department of Soil Science & Agricultural Chemistry
कृषि विज्ञान संस्थान,
मृदा विज्ञान एवं कृषि रसायन विभाग

Prof. Janardan Yadav
Head

Ref: Agrichem./2024-25/L/

Dated: 5.2.2025

सेवा में,

श्रीमान जिलाधिकारी
रावर्टसगंज (लोढ़ी) सोनभद्र
उत्तर प्रदेश, पिन: 231216

संदर्भ : अपर जिलाधिकारी का पत्रांक 2440/खनिज/2025 दिनांक 01/02/2025 तथा जिलाधिकारी महोदय, सोनभद्र का आदेश संख्या 2301/खनिज/2025 दि. 13.1.25

विषय : ग्राम भगवा के अराजी सं. 15-च (खण्ड-2) रकबा 12.146 हे. के बालू/मोरम का सर्वेक्षण।

महोदय,

उपरोक्त सन्दर्भ को दृष्टिगत रखते हुए आप द्वारा गठित "जाँच समिति" के सदस्यों क्रमशः अपर जिलाधिकारी (वि./रा.), ज्येष्ठ खान अधिकारी, सोनभद्र तथा डा० जनार्दन यादव, प्रोफेसर एवं विभागाध्यक्ष, मृदा विज्ञान एवं कृषि रसायन विभाग, काशी हिन्दू विश्वविद्यालय, वाराणसी द्वारा जनपद के तहसील ओबरा में स्थित ग्राम भगवा के अराजी संख्या 15-च (खण्ड-2) रकबा 12.146 हे. में बालू/मोरम का सर्वेक्षण दिनांक 3.2.25 को किया गया। पूरे रकबे में लगभग 3 से 4 मीटर गहराई के 5 गड्ढे खोदा कर बालू/मोरम का सेम्पल लिया गया तथा इन सेम्पल्स का परीक्षण मृदा विज्ञान एवं कृषि रसायन विभाग में हाइड्रोमीटर विधी (हिन्गा एट. आल. 1986) से बालू, सिल्ट और क्ले की प्रतिशत मात्रा ज्ञात किया गया। पांचो सेम्पल में बालू/मोरम 95.70 से 95.74% पाया गया तथा औसत रूप से बालू/मोरम 95.72%. तथा सिल्ट + क्ले 4.28%. था। इस डाटा से यह साबित होता है कि उक्त रकबा कृषि के लिए अनुपयुक्त है क्योंकि इसमें बालू का मात्रा बहुत अधिक है।

जनार्दन यादव
HEAD

BANARAS HINDU
UNIVERSITY
Varanasi, 221005, UP, INDIA
T: 91-542-6701370
F: 91-542-6701381
E: hodssac@gmail.com

BHU
capital of knowledge

नोट : विस्तृत रिपोर्ट संलग्न है।

काशी हिन्दू विश्वविद्यालय

BANARAS HINDU UNIVERSITY

AN INSTITUTION OF NATIONAL IMPORTANCE ESTABLISHED BY AN ACT OF PARLIAMENT

Institute of Agricultural Sciences
Department of Soil Science & Agricultural Chemistry
कृषि विज्ञान संस्थान,
मृदा विज्ञान एवं कृषि रसायन विभाग

Prof. Janardan Yadav
Head

विस्तृत रिपोर्ट

Ref: Agrichem./2024-25/1./

Dated: 5.2.2025

तहसील ओबरा, सोन भद्र के ग्राम भगवां के अराजी संख्या 15-च(खण्ड-2) रकबा 12.146 है० मृदा सैम्पल में क्ले, सिल्ट तथा बालू की प्रतिशत मात्रा

मृदा सैम्पुल नम्बर	क्ले (%) (a)	सिल्ट (%) b	बालू (%) (100-(a+b)
1-	4.05	0.22%	95.72
2.	4.04	0.22	95.74
3.	4.07	0.21	95.72
4.	4.08	0.22	95.70
5.	4.05	0.23	95.71
औसत	4.05	0.22	95.72

विस्तृत रिपोर्ट की आख्या आग्रिम कार्यवाही हेतु प्रेषित है।

जनार्दन यादव
विभागाध्यक्ष
HEAD
मृदा विज्ञान एवं कृषि रसायन विभाग
Dept. of Soil. Sc. & Agril. Chemistry
कृषि विज्ञान संस्थान, काशी हिन्दू विश्वविद्यालय
BANARAS HINDU UNIVERSITY
Varanasi, 221005, UP, INDIA

T: 91-542-6701370
F: 91-542-6701381
E: hodssac@gmail.com

BHU capital of knowledge

(Silt + Clay)	Clay.
$R_1 = 1.000$	$R_2 = 0.997$
$T_1 = 22.6°C$ (72.68°F)	$T_2 = 22.3°C$ (72.14°F)
$C.F_1 = (72.68 - 67) \times 0.2$	$C.F_2 = (74.14 - 67) \times 0.2$
$= 1.136$	$= 1.028$
C.Freading $= (1 + 1.136)$	$= (0.997 + 1.028)$
$= 2.136$	$= 2.025$

$$\%\text{Clay} = \frac{2.025}{50} \times 100 = 4.05\%$$

Where 50g = wt. of soil taken.

$$\text{Silt}\% = \left(\frac{2.136 - 2.025}{50}\right) \times 100$$

$$= 0.22\%$$

$$\text{Sand}\% = (100 - 4.272)$$

$$= 95.72\%$$

	(Silt + Clay.)	Clay
(2)	$R_1 = 1.002$	$R_2 = 0.998$
	$T_1 = 22.6°C$	$T_2 = 22.3$
	C.F = 2.138	CF = 2.026.

$$\text{Clay}\% = \frac{2.026}{50} \times 100 = 4.04\%$$

$\simeq 4\%$ clay.

$$\text{Silt} = \left(\frac{2.138 - 2.026}{50}\right) \times 100 = 0.22\%$$

$\simeq$

$$\text{Sand}\% = 100 - (4.04 + 0.22)$$

$$= 95.74\%$$

5/2125

HEAD

305

$R_1 = 1.008$

$T_1 = 22.6 / 72.68°F$

$CFT_1 = (72.68 - 67) \times 0.2$

$= 1.136.$

$CF_1 = 1.136 + 1.008.$

$= 2.144$

27 Clay.

$R_2 = 0.998.$

$T_2 = 22.3°C / 72.14°F.$

$CFT_2 = (72.14 - 67) \times 0.2$

$= 1.028.$

$CF_2 = 1.028 + 0.998.$

$= 2.026.$

* Clay % $= \frac{2.026}{50} \times 100 = 4.05\%$

* Silt % $= \left(\frac{2.144 - 2.026}{50}\right) \times 100 = 0.236\%$

* Sand % $= (100 - 4.29)$

$= 95.71\%$

5/2/25

विभागाध्यक्ष
HEAD
मृदा विज्ञान एवं कृषि रसायन विभाग
Dept. of Soil. Sc. & Agril. Chemistry
कृषि विज्ञान संस्थान, बी.एच.यू. वाराणसी

(3)

$R_1 = 1.015$

$T_1 = 22.6°C / 72.68°F$

$= 72.68°F.$

$CFT_1 = (72.68 - 67) \times 0.2$

$= 1.136.$

$CF_1 = 1.136 + 1.015$

$= 2.141$

$R_2 = 1.008$

$T_2 = 22.3°C \mid 74.14°F$

$CFT_2 = (72.14 - 67) \times 0.2$

$= 1.028$

$CF_2 = 1.028 + 1.008$

$= 2.036.$

$\text{Clay \%} = \frac{2.036}{50} \times 100 = 4.07\%$

$\text{Silt \%} = \frac{(2.141 - 2.036)}{50} \times 100 = 0.21\%$

$\text{Sand \%} = (100 - 4.28)$

$= 95.72\%$

(4)

$R_1 = 1.020$

$T_1 = 22.6°C$

$CF = 1.020 + 1.136.$

$= 2.156$

$R_2 = 1.015$

$T_2 = 22.3°C / 74.14$

$CF_2 = 1.015 + 1.028.$

$= 2.043.$

$\text{Clay \%} = \frac{2.043}{50} \times 100 = 4.08\%$

$\text{Silt \%} = 0.22\%$

$\text{Sand \%} = (100 - 4.30)$

$= 95.7\%$

5/2/25

विभागाध्यक्ष
HEAD
मृदा विज्ञान एवं कृषि रसायन विभाग
Dept. of Soil. Sc. & Agril. Chemistry
चन्द्र शेखर आजाद कृषि विश्वविद्यालय, कानपुर (उ.प्र.)

Google

Google

Google

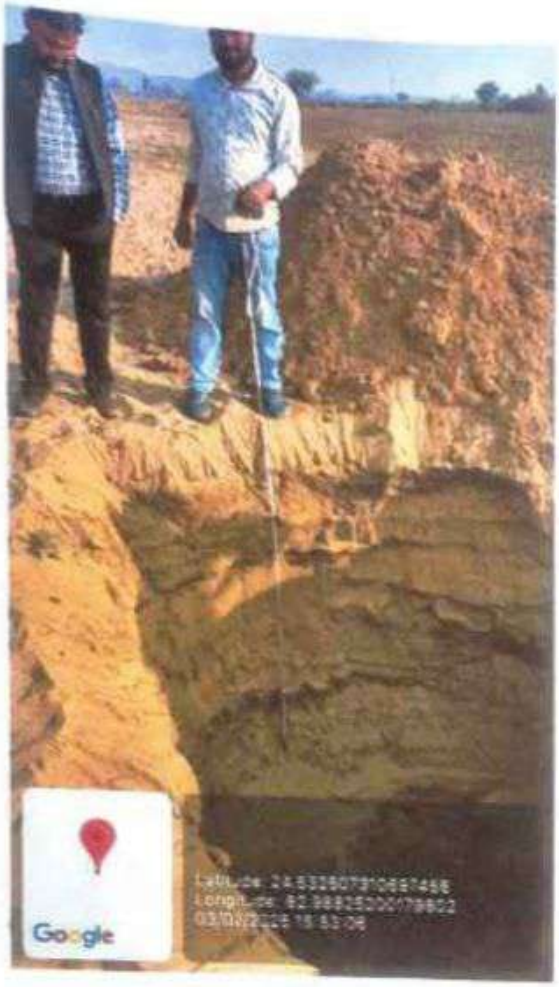
Google

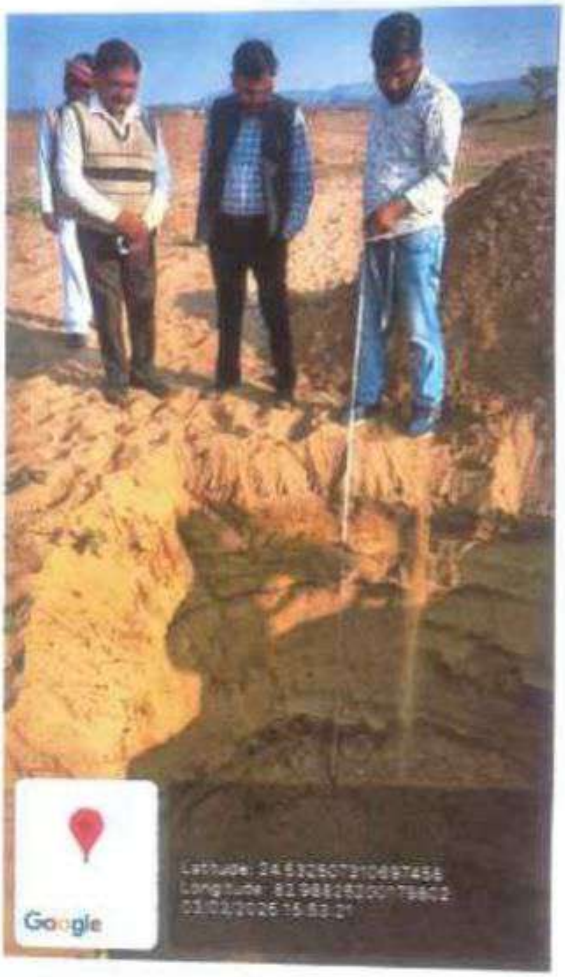
Google

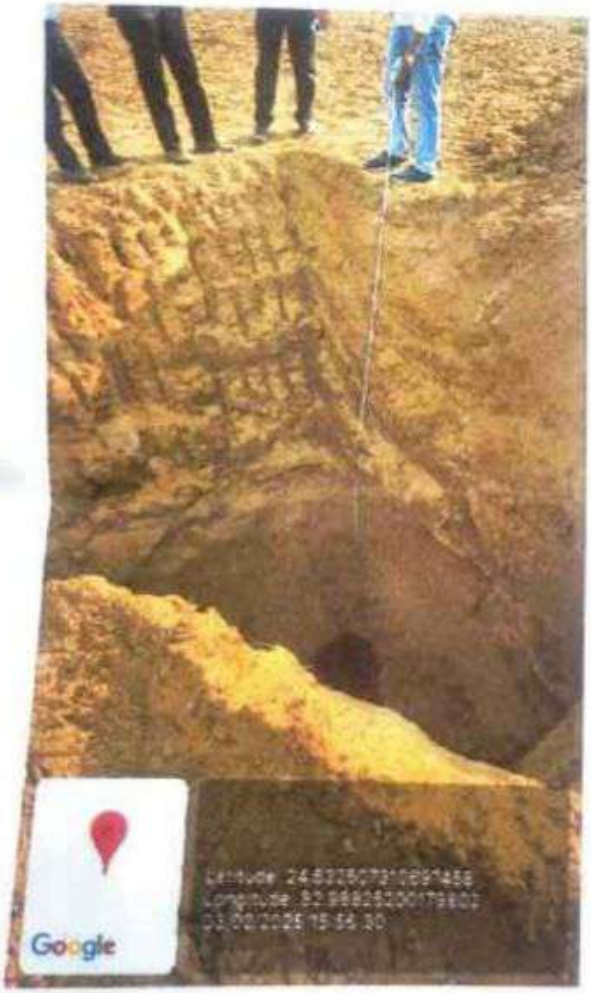
Google

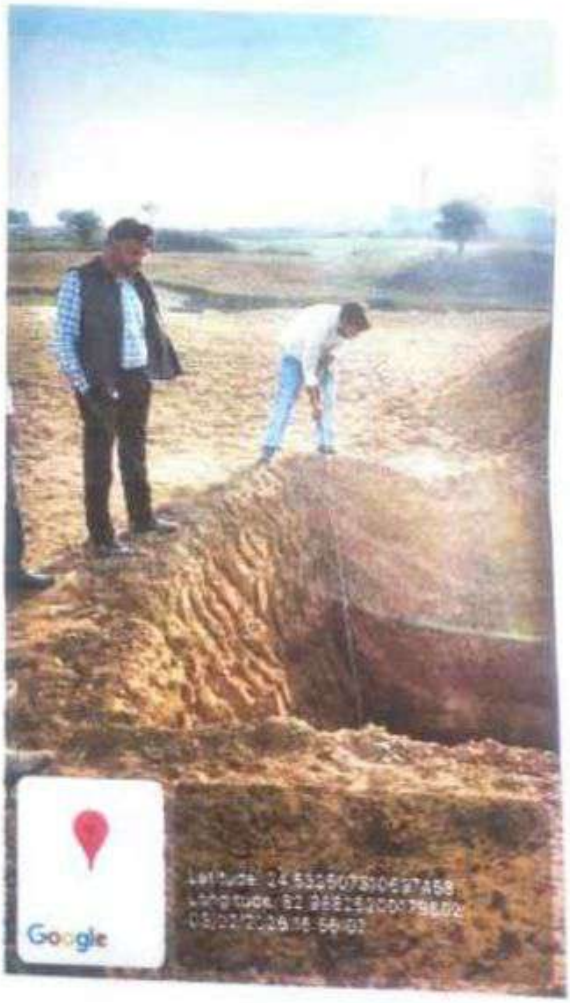
Google

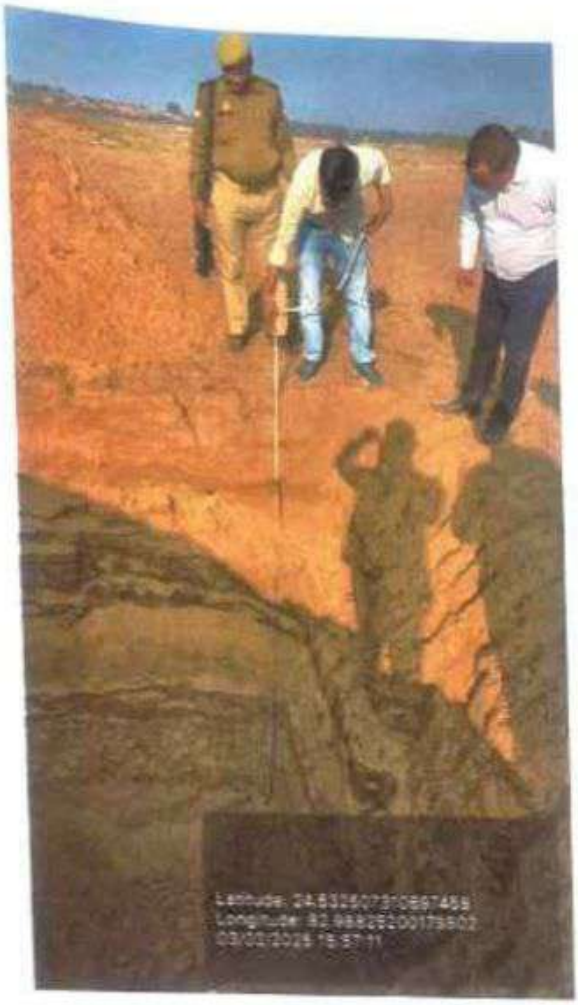
Google

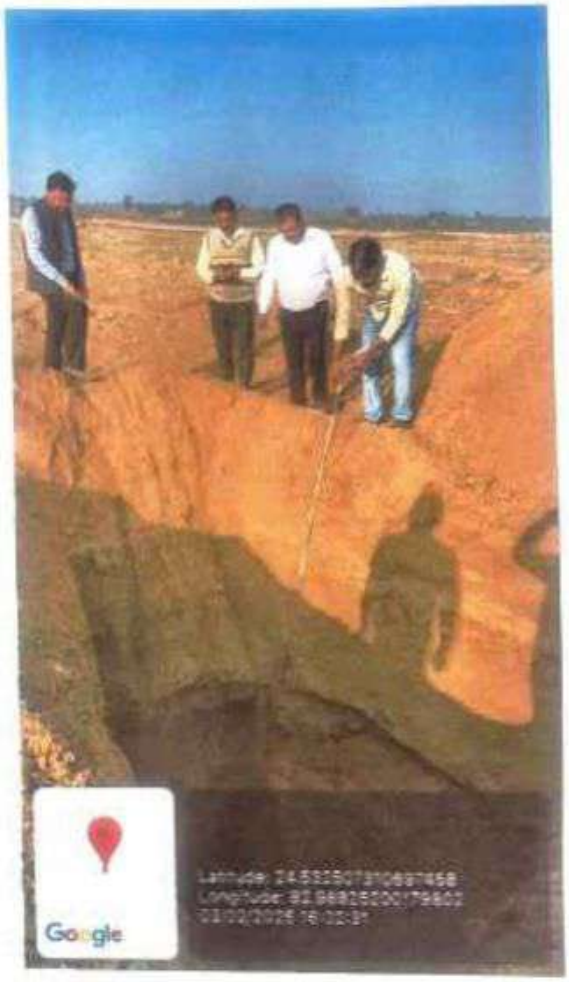

Google

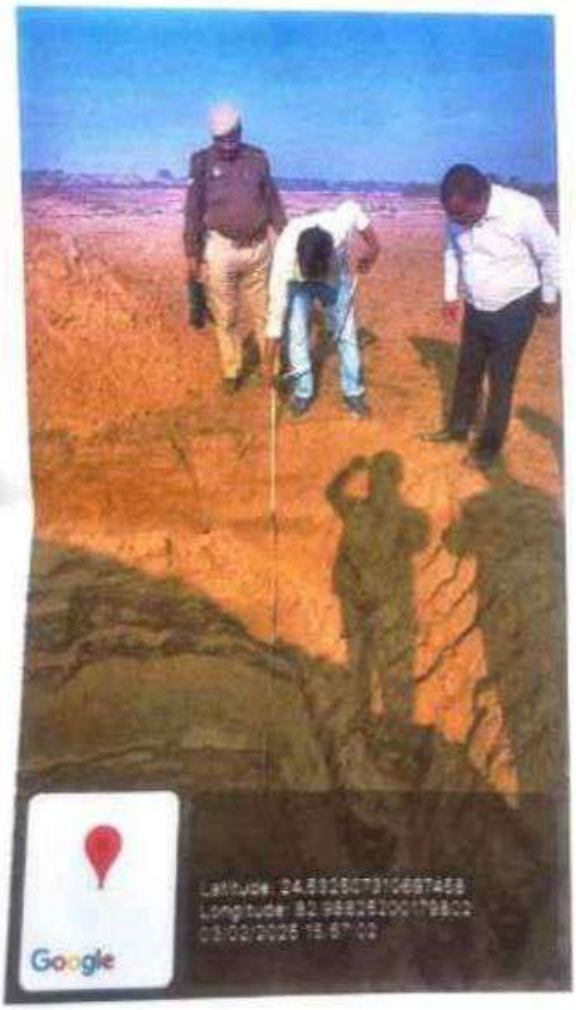

Google


Google


Google

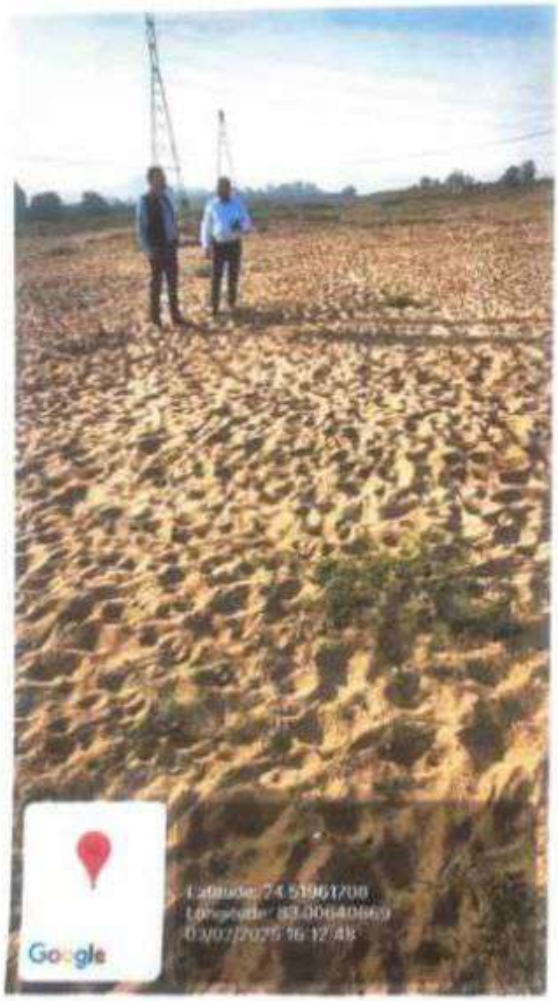



Google


Google

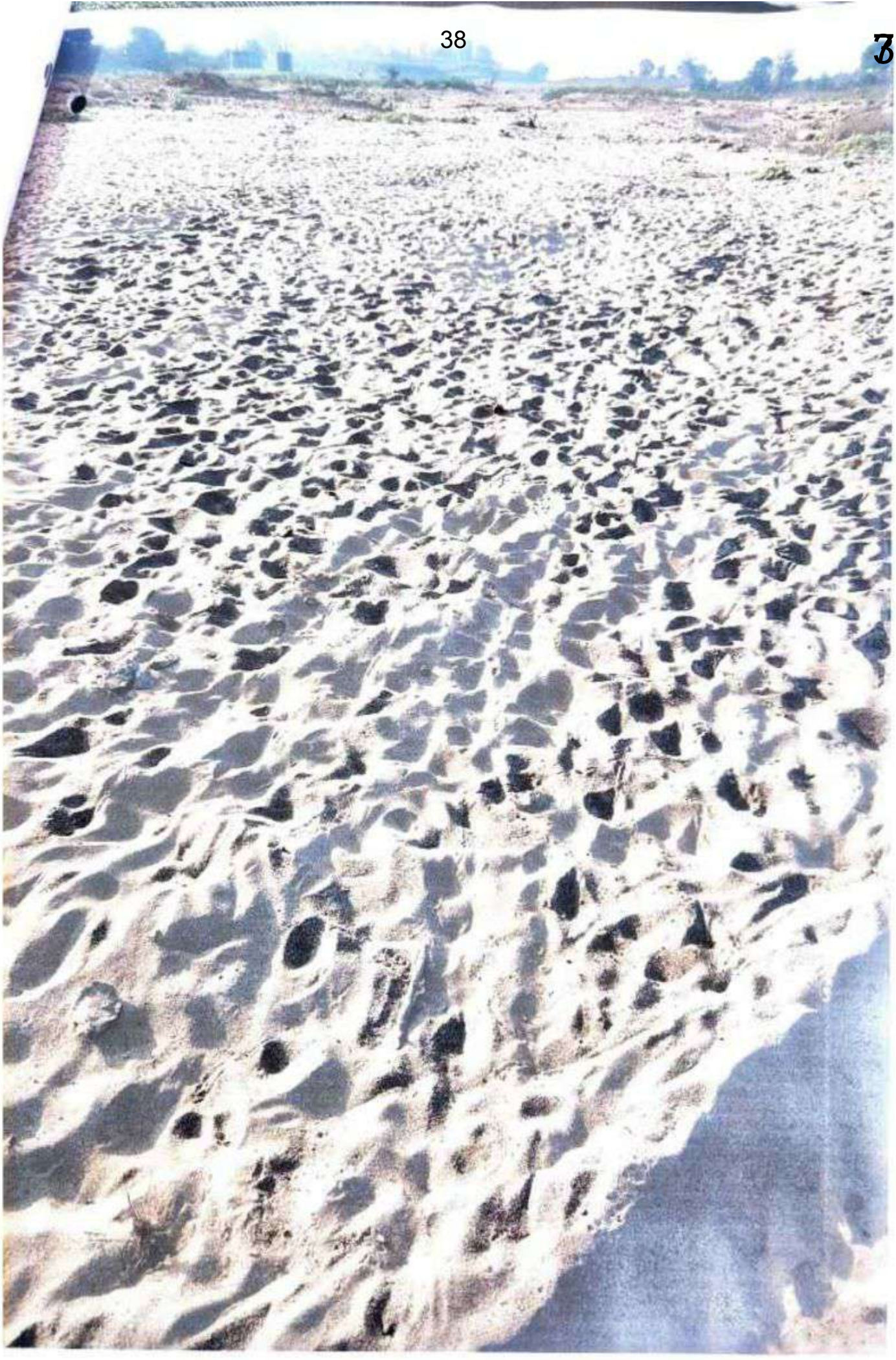
Google

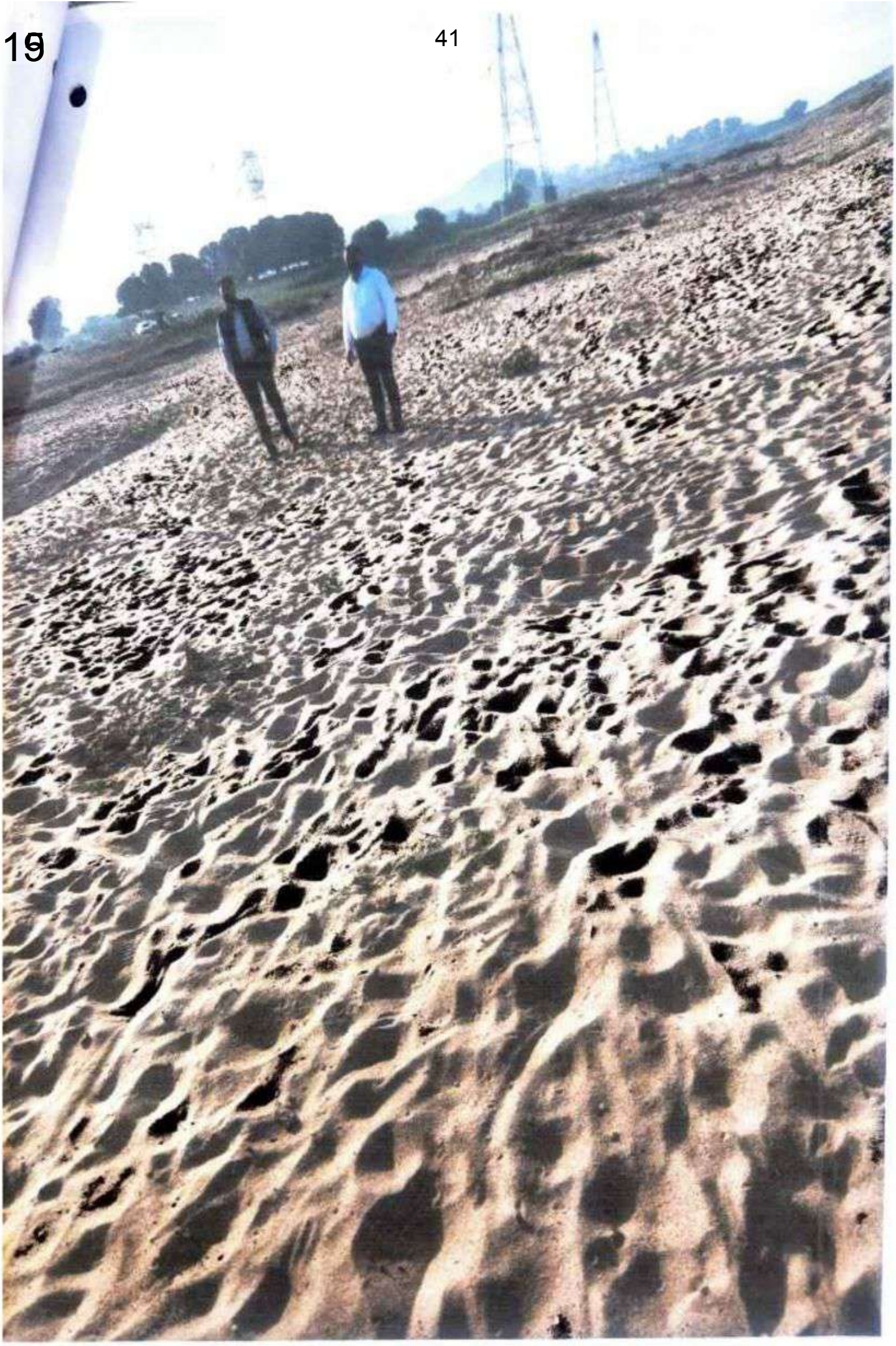
Annexure No.1

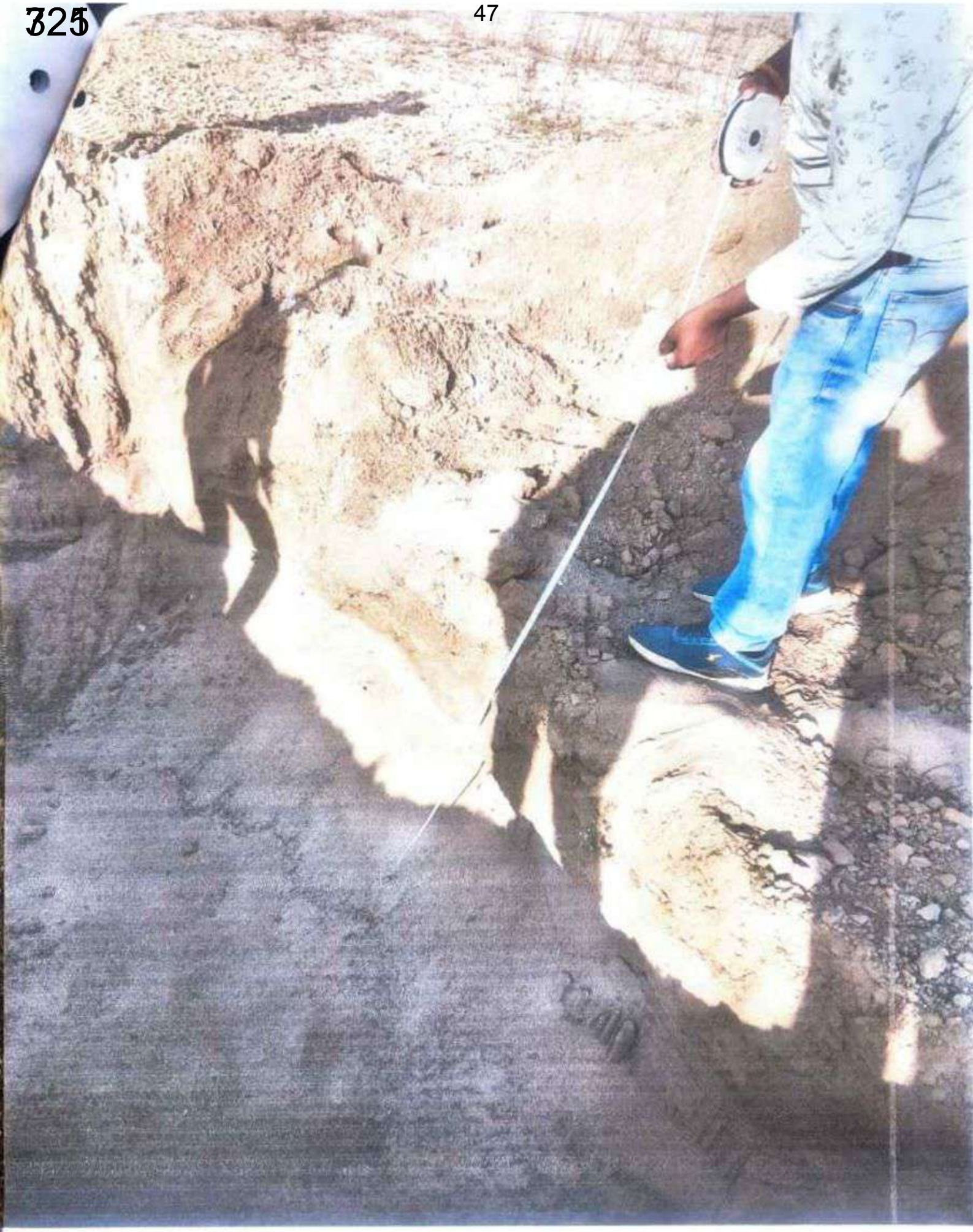

Google

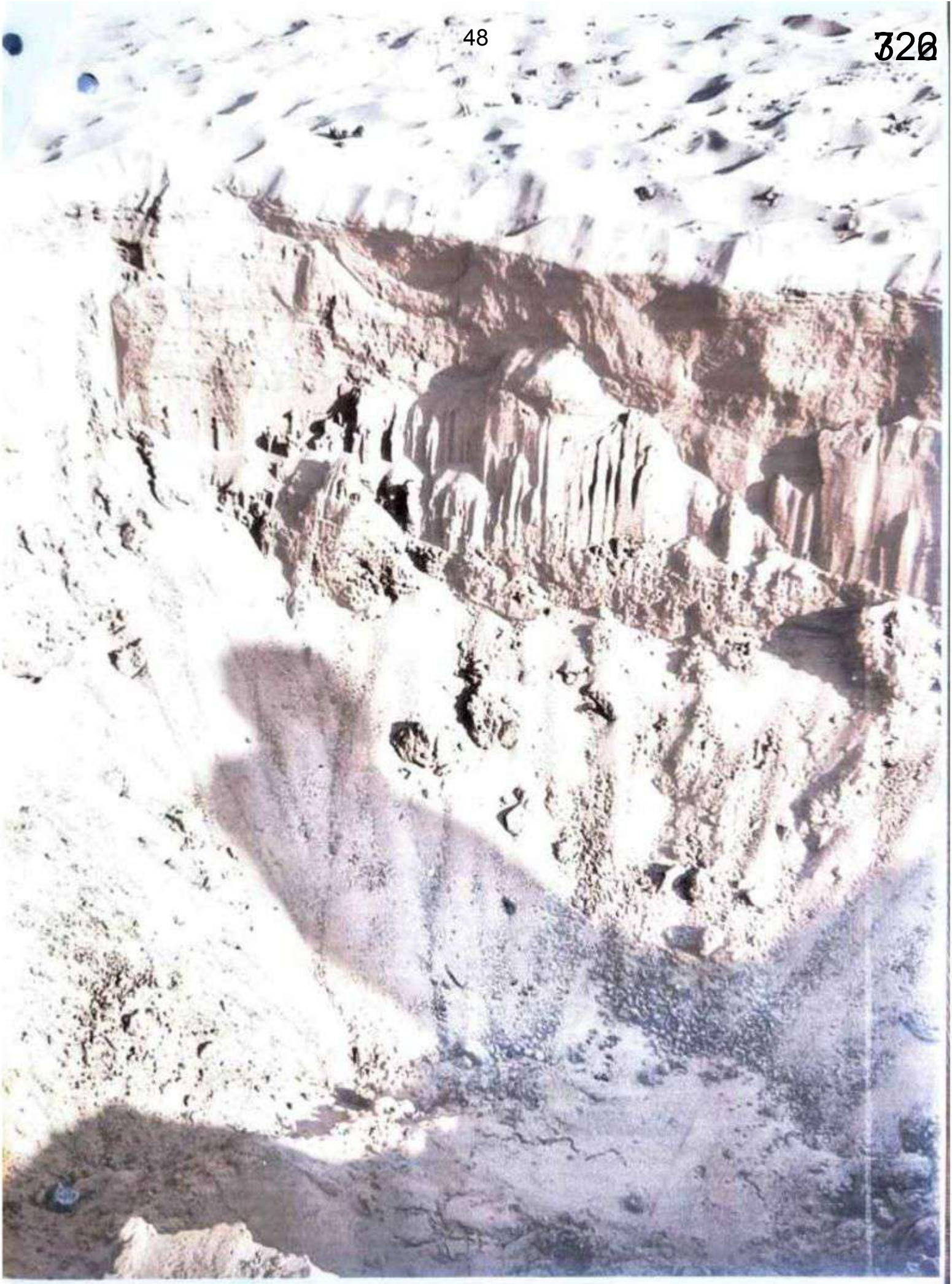
309

35









323

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्या:–
Ref.No.: 70258/OA No-109/2024

दिनांक:–
Date: 15/03/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 29.01.2024 passed by Hon'ble NGT in the matter of Original Application No. 109/2024, Akash Dubey Versus Union of India & Ors.

Respected Sir,

In Compliance of Hon'ble NGT order dated 29.01.2024 in the matter of O.A. No. 109/2024, Akash Dubey Versus Union of India & Ors., the Joint Committee report is being filed herewith. This Joint Committe report has been farwarded to Headquarter, Lucknow by R.O., UPPCB, Sonbhadra vide letter dated 05.03.2024.

It is requested that the aforesaid information may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,

15/03/2024
(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.
Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
रावर्ट्सगंज, सोनभद्र–231216
ई–मेल : rosonbhadra@uppcb.in

572

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No.: G 0233/PH-1501/SBD/2023/2024

दिनांकः–
Date: 05.03.2024

To,

Chief Environmental Officer (Circle-2),
U.P. Pollution Control Board,
Lucknow,

Sub:- Submission of factual report in the matter of "Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

Sir,

Kindly refer to above noted subject, the State Level Expert Appraisal Committee (SEAC) has decided to get the actual position of the lease area through a site visit and recommended to constitute a joint committee of Prof. Jaswant Singh, Member SEAC, RO, UPPCB, Sonebhadra & Mining Officer, Sonbhadra to inspect the mining site and provide factual report to SEAC to take necessary action in this matter. For complying, The Sub Director/Nodal SEIAA directed for same vide reference no- 666/Parya./8280-7891/2023 Dated-22.11.2023. In compliance of above direction, the joint committee conducted the field visit. The Joint Committe report with photographs is being filed herewith as annexure-**1**.

It's opinion may be consider in this matter that Geological survey should be done to find out the sand in the inner layer of soil of concern lease area.

Encl.: As above.

Yours faithfully,

05/03/2024

(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.
Copy to:- Member Secretary Sir, U.P. Pollution Control Board, Lucknow for kind information & necessary action please.

05/03/2024

Regional Officer
Sonbhadra.

"Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च , Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, Area 12.146 ha. ,8280/ 7891 /SIA /UP/MIN/445239/ 2023.

The project site was inspected on 15-12-2023 by the joint committee in compliance of the decision taken by SEAC/SEIAA. The following members of the committee were present at the time of inspection: -

1. *Prof. Jaswant Singh, Member SEAC-2*
2. *Sh. Umesh Gupta, Regional Officer, Sonbhadra, UPPCB*
3. *Sh. R B Singh, Mining Officer, Sonbhadra.*

At the time of on-site inspection, Mr. Dheeraj Singh (Mb. 9198140009) and others were also present as representative of project proponent. The following decision was taken by SEAC in its 798th meeting dated 13/10/2023 for the project.

A complaint dated 11/10/2023 of Akash Dubey, (Environmental Activist) S/o Shri Mahendra Kumar, Ara Kalan, Arahkala, Allahabad, U.P.-221508 received against the forgery committed by Rudra Mining Company in obtaining the environmental clearance for extraction at "Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. Complaint stated that area in question i.e. Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh is a plain land where in there is no deposition of morrum. In this regard complainant has also enclosed photograph of lease area.

The committee observed that in the video of drone survey presented by the project proponent/consultant that soil/plain land with flora & fauna is visible. The committee opined that in this situation it would be appropriate to get actual position of the lease area through a site visit. Hence,the committee recommended to constitute a joint committee of Prof. Jaswant Singh, Member SEAC,RO, UPPCB, Sonebhadra & Mining Officer, Sonebhadra to inspect the mining site and provide factual report to SEAC to take necessary action in the matter.

Further the following decision was taken by SEIAA in its 774th meeting dated 07-11-2023:-

SEIAA noted that according to KML mining is being carried out. SEIAA agreed with the recommendation of SEAC to constitute a joint committee of Prof. Jaswant Singh Member SEAC, RO UPPCB Sonbhadra and Mining Officer Sonbhadra to inspect the mining site and provide factual report to SEAC to take necessary action in the matter. The Joint committee must submit the report within 15 days.

In compliance of above the Site visit was conducted by joint committee on 15/12/2023. The observation of the committee as per the site visit is as under: -

1. At the time of site visit it was observed that the mining lease is plain/soil land with flora in which, agriculture was being done by local farmers. (Photographs of the farming attached).

2. The lease is located in the outer reach of the rear end of river bank, due to which there is very low possibility of the occurrence of mineral deposit during floods in future and makes it unsustainable from mining point of view.

3. There are water bodies in the lease area at the time of inspection, hence no mineral can be excavated from the water bodies/submerged area. No mineable mineral (morrum) was observed in the lease area at the time of physical inspection.

Enclosure: - Photographs with coordinates.

02/01/2024

(RB Singh)	(Umesh Gupta)	02/01/2024 (Prof. Jaswant Singh)
Mining Officer, Sonbhdra	Regional Officer, UPPCB Sonbhdra	Member, SEAC

Photographs of all pillar's and lease area M/s Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

PILLAR-A

PILLAR-B

PILLAR-C

Photographs of all pillar's and lease area M/s Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village-Bhagwa, Tehsil-Obra, District Sonbhadra.

PILLAR-D

LEASE AREA

LEASE AREA

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The -1
RUDRA MINING AND COMPANY
Village- Devgarh, Post-Shivdwar ,Ghorawal
District- Sonbhadra, Uttar Pradesh
-231210

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/445239/2023 dated 21 Sep 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC25B001UP167874**
2.	**File No.**	8280-7891
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity Including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Bhagwa Morrum Mining Project on Sone River
7.	**Name of Company/Organization**	RUDRA MINING AND COMPANY
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 16/12/2025

(e-signed)
Manish Mittal (IFS)
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/445239/2023 & SEIAA, U.P File no-8280/7891

Sub: Environmental Clearance for Morrum Mining Project on Sone River at Arazi No.- 15 च , Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh of M/s Rudra Mining And Company, Prop. Shri Bhupendra Pratap Singh., (Area- 12.146 ha)

Dear Sir,

This is with reference to your application / letter 21-9-2023 above mentioned subject. The matter was considered by 955th SEAC in meeting held on 29-09-2025 and 927th SEIAA in meeting held on 05-12-2025.

A presentation was made by the project proponent along with their consultant M/s Aegis Environment Research Pvt. Ltd to SEAC on 29-9-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum Mining Project on Sone River at Arazi No.- 15 च , Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh of M/s Rudra Mining And Company, Prop. Shri Bhupendra Pratap Singh., (Area- 12.146 ha)
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 146/Parya/SEIAA/7891/2023 dated 01 July, 2023.
3. The Public Hearing was organized on 05/09/2023. Final EIA report submitted by the project proponent on 21/09/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/445239/2023
2.	File No. allotted by SEIAA, UP	8280/7891
3.	Date of Letter of Intent (LoI) issued by DGM	4026/खनिज/2023. Date: 16.02.2023
4.	Date of approval of Mining Plan	Letter No. 197968 Date: 18.04.2023
5.	Name of Proponent	M/s Rudra Mining And Company, Prop. Shri Bhupendra Pratap Singh
6.	Full correspondence address of proponent	R/o- R/o Village- Devgarh, Post- Shivdwar, Ghorawal, District- Sonbhadra, Uttar Pradesh
		Mobile No-
		Email-
7.	Name of Project	BhagwaMorrum Mining Project on Sone River
8.	Project location (Plot/Khasra/Gata No.)	Arazi No. 15 च , Khand No. 02
9.	Name of Village	Bhagwa
10.	Tehsil	Obra
11.	District	Sonbhadra
12.	Name of Minor Mineral	Morrum
13.	Sanctioned Lease Area (in Ha.)	12.146 Ha
14.	Max & Min mRL within lease area	Max- 173.0 mRL and Min- 171mRL

15	Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area Pillar No. / Latitude / Longitude A / 24°31'56.51"N / 82°59'15.58"E B / 24°32'2.93"N / 82°59'27.23"E C / 24°31'53.16"N / 82°59'34.37"E D / 24°31'48.53"N / 82°59'23.81"E
16.	Total Geological Reserves	3,34,377Cum
17.	Total Mineable Reserves	2,18,628 Cum
18.	Total Proposed Production (in 5 years)	10,93,140 Cum
19.	Proposed Production/year	2,18,628 Cum/year
20.	Sanctioned Period of Mine lease	5 years
21.	No. of workers	55
22.	Type of Land	Government waste land
23.	Ultimate Depth of Mining	2.0 m
24.	Nearest metalled road from site	SH 5A Approx. 2.70 km towards E direction.
25.	Water Requirement	Purpose / Requirement (KLD) Drinking / 0.55 Suppression of dust / 7.46 Plantation / 12.14 Toilet / 0.55 Total / 20.7
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Aegis Environment Research Pvt. Ltd. Certificate No. NABET/EIA/25-28/IA 0153, Validity- 29/01/2028
27.	Any litigation pending against the project or land in any court	Yes
28.	Details of 500 m Cluster Map &certificate issued by Mining Officer	Yes, certified Letter No. 4129/खनिज/2023 dated: 25/02/2023
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Yes, mining lease area&Mineable quantity mentioned in approved DSR at Annexure No. II Page No. 79, Sl. No. 19&Geo coordinates given in the DSR at Annexure No. A Page No.92 Sl. No. 20.
30.	Proposed EMP cost	EMP Recurring Cost- 31,00,000/- including CER
31.	Length and breadth of Haul Road	Length: 622 m, width: 6 m
32.	No. of Trees to be Planted	12146
33.	Monitoring Period	1st Marchto 31th May 2023

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sr. No.	Activity	Capital Cost(in Rs.)	Quantity
1.	Installation of solar street lights at Village- Bhagwa	10,00,000	10
2.	Installation of computers in Primary School, Bhagwa Village	5,00,000	10
3.	Skill Development Program for local people of Village- Bhagwa	5,00,000	For 50 Person
	Total	20,00,000	

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

In compliance of order dated 03.11.2025 passed by Hon'ble NGT in OA no. 547 of 2025 Akhilesh Kumar vs. Union of India & Ors, the parties were given opportunity for personal hearing on 24.11.2025 before SEIAA. SEIAA after detailed deliberation and considering the facts submitted by both the parties and based on SEAC recommendation dated 29.09.2025, SEIAA in its meeting held on 05.12.2025 decided to grant EC to the above project for collection of 2,18,628 Cum/year in lease area of 12.146 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water

regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.

47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Top soil removed during excavation shall be preserved and reused.
2. The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations.
3. The lease is for five years therefore replenishment study is necessary for continuing mining in next year and every subsequent year till the lease period, the study so conducted shall be uploaded on the website of district. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.
4. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
5. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
6. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
7. Stream will not be diverted to form inactive channel for mining.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms.
9. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
11. The project proponent shall ensure that water bodies do not get polluted due to mining activity. Water conservation, ground water recharging shall be undertaken as part of CER activities.
12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAQM shall be installed in consultation with UPPCB.
15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
18. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
19. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
20. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
21. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
22. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
23. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
24. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
25. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
26. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
27. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
28. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.

737

29. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
30. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
31. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
32. The project proponent should explore the possibilities of rainwater harvesting.
33. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
34. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
35. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
36. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
37. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
38. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
39. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
40. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
41. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
42. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
43. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
44. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
45. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
46. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
47. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
48. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
49. The blasting will be done only after getting permission from the Mining Department/competent authority.
50. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
51. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
52. Environment management in according to environmental status and impact of the project.
53. During the school opening and closing time transportation of minerals will be restricted.
54. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
55. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
56. Pakkamotorable haul road to be maintained by the project proponent.
57. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
58. Permission from the competent authority regarding evacuation route should be taken.
59. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
60. Provision for cylinder to workers should be made for cooking.
61. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
62. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
63. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
64. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
65. Provision for two toilets and hand pumps should be made at mining site.
66. Drinking water for workers would be provided by tankers.
67. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
68. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
69. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
70. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
71. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.

72. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
73. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
74. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
75. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
76. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
77. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
78. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
79. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
80. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
81. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
82. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
83. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
84. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
85. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
86. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

87. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
88. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
89. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
90. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
91. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
92. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
93. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
94. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
95. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
96. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
97. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
98. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
99. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
100. Waste water from potable use be collected and reused for sprinkling.
101. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
102. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
103. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.

104. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
105. The project proponent shall install solar light in their site office.
106. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
107. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
108. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
109. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
110. The project proponent should explore the possibilities of rainwater harvesting.
111. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
112. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
113. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
114. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
115. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Prinicipal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Manish Mittal (IFS))
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Shri Manish Mittal (IFS)
Designation: Member Secretary
Date and Time: 12/16/2025 1:50:04 PM

मेसर्स रूद्र माइनिंग एण्ड कम्पनी (प्रो0 श्री भुपेन्द्र प्रताप सिंह) निवासी–देवगढ़, पोस्ट–शिवद्वार, घोरावल, जनपद–सोनभद्र (उ0प्र0) के पक्ष में स्वीकृत आराजी नं0–15च, खण्ड नं0–02, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र (उ0प्र0) में क्षेत्रफल–12.146 हेक्टेयर (2,18,628.00 घनमीटर/वर्ष) में उपखनिज साधारण बालू/मौरम परियोजना के संचालन हेतु राज्य बोर्ड के उ0प्र0 आनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (UPOCMMS) पोर्टल पर प्राप्त ऑनलाइन सहमति (जल एवं वायु) आवेदन–पत्र के सन्दर्भ में अद्यतन निरीक्षण आख्या।

उक्त खनन परियोजना द्वारा उ0प्र0 आनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (UPOCMMS) पोर्टल पर प्रेषित ऑनलाइन सहमति (जल एवं वायु) आवेदन–पत्र के परिप्रेक्ष्य अधोहस्ताक्षरी द्वारा स्थलीय निरीक्षण दिनांक–17.12.2025 को किया गया। निरीक्षण के समय उक्त खनन परियोजना उत्पादनरत नहीं पायी गयी। उक्त परियोजना प्रतिनिधि के रूप में श्री धीरज सिंह उपस्थित मिले। उक्त खनन परियोजना द्वारा प्रेषित ऑनलाईन आवेदन पत्रों के साथ प्राप्त अभिलेखों/प्रपत्रों तथा निरीक्षण के समय पाये गये तथ्यों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है :–

1. उक्त खनन परियोजना **ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र (उ0प्र0)** के **आराजी नं0–15च, खण्ड नं0–02, क्षेत्रफल–12.146 हेक्टेयर** पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु स्टेट लेवल इन्वायरन्मेन्ट इम्पैक्ट असेसमेन्ट अथारिटी, लखनऊ के सन्दर्भ संख्या–EC21B001UP167874, दिनांक–16.12.2025 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज उत्पादन हेतु खनन क्षेत्रफल–**12.146** हेक्टेयर है। उक्त खनन परियोजना की बालू/मौरम की खनिज उत्पादन क्षमता **2,18,628.00** घनमीटर/वर्ष है। उक्त खनन परियोजना द्वारा ओपेन कॉस्ट माईनिंग प्रक्रिया के माध्यम से बालू/मौरम का खनन किया जाना प्रस्तावित है।
3. उक्त खनन परियोजना द्वारा खनन पट्टा क्षेत्र में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रयोजन में डस्ट सप्रेशन एवं प्लाण्टेशन हेतु किया जाना प्रस्तावित है। घरेलू प्रयोजन के फलस्वरूप जनित बहिश्राव के शुद्धीकरण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था निरीक्षण के समय स्थापित पायी गयी। शुद्धीकृत उत्प्रवाह को पौधों की सिंचाई में प्रयोग में लाया जायेगा। औद्योगिक प्रक्रिया के फलस्वरूप उत्प्रवाह जनित नहीं होगा।
4. उक्त खनन परियोजना के परिसर में बालू/मौरम के परिवहन की प्रक्रिया के फलस्वरूप वाहनों के आवागमन से उत्पन्न डस्ट उत्सर्जन के नियंत्रण हेतु जल का छिड़काव टैंकर के माध्यम से कराया जायेगा। हॉल रोड पर जल का छिड़काव किया जाना प्रस्तावित है।
5. उक्त खनन परियोजना द्वारा पूर्व में प्रेषित ऑनलाइन सहमति आवेदन के साथ माईनिंग प्लान, कार्यालय जिलाधिकारी, सोनभद्र (खनिज अनुभाग) के **पत्रांक–4026/खनिज/2023 दिनांक–16.02.2023** द्वारा निर्गत लेटर ऑफ इन्टेन्ट एवं निदेशक, भू–तत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ के पत्र **संख्या–2023/3/23/197968, दिनांक–18.04.2023** द्वारा अनुमोदित माइनिंग प्लान अपलोड किया गया है, जिनकी छायाप्रतियाँ पत्रावली में अवलोकनार्थ संलग्न है।
6. उक्त खनन परियोजना द्वारा **05 वर्ष** तक की अवधि हेतु सहमति (जल एवं वायु) निर्गत किये जाने हेतु UPOCMMS पोर्टल पर ऑन–लाइन सहमति आवेदन (जल एवं वायु) किया गया है। ऑनलाइन आवेदन–पत्र के साथ खनन परियोजना द्वारा द्वारा ऑनलाइन आवेदन में उद्योग का कुल विनियोजन रू0 50 लाख से रू0 1.0 करोड़ के मध्य अंकित है। उद्योग द्वारा सहमति (जल एवं वायु) शुल्क के मद में रू0 24,000.00 का ऑनलाइन भुगतान किया जाना सूचित है। उद्योग द्वारा कुल विनियोजन (स्टॉम्प मूल्य समेकित) के सापेक्ष सी0ए0 सत्यापित विनियोजन प्रमाण पत्र प्राप्त किया जाना अपेक्षित है। उक्त परियोजना लाल श्रेणी के अन्तर्गत आच्छादित है।

क्रमशः 2/–पर....

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए **मेसर्स रूद्र माइनिंग एण्ड कम्पनी (प्रो0 श्री भुपेन्द्र प्रताप सिंह) निवासी–देवगढ़, पोस्ट–शिवद्वार, घोरावल, जनपद–सोनभद्र (उ0प्र0) के पक्ष में स्वीकृत आराजी नं0–15च, खण्ड नं0–02, ग्राम–भगवा, तहसील–ओबरा, जनपद–सोनभद्र (उ0प्र0) में क्षेत्रफल–12.146 हेक्टेयर (2,18,628.00 घनमीटर/वर्ष) में उपखनिज साधारण बालू/मौरम** के खनन परियोजना द्वारा प्रेषित सहमति (जल एवं वायु) आवेदन के अनुक्रम में उद्योग से सी0ए0 सत्यापित विनियोजन प्रमाण पत्र प्राप्त होने तथा सहमति शुल्क का सत्यापन होने के उपरान्त उक्त खनन परियोजना को निम्नलिखित विशिष्ट शर्तों के अतिरिक्त अन्य सामान्य शर्तों के साथ **05 वर्ष** तक की अवधि हेतु सहमति (जल एवं वायु) निर्गत किये जाने के प्रकरण पर विचार किये जाने की संस्तुति की जाती है:–

i. खनन परियोजना द्वारा राज्य लेवल इन्वायरन्मेन्ट इम्पैक्ट असेसमेन्ट अथारिटी, लखनऊ से जारी पर्यावरणीय स्वीकृति में आरोपित शर्तों का पूर्णतया अनुपालन किया जाये तथा प्रत्येक छः माह में अनुपालन आख्या राज्य बोर्ड को प्रेषित की जाये।

ii. खनन परियोजना द्वारा खनन प्रक्रिया के फलस्वरूप इम्पैक्ट जोन एवं बफर जोन तथा खनन परियोजना के चारों कोनों की परिवेशीय वायु गुणता अनुश्रवण का आंकलन कराकर त्रैमासिक रूप से आख्या राज्य बोर्ड को प्रेषित की जाये।

iii. खनन परियोजना द्वारा पर्यावरण सन्तुलन बनाये रखने हेतु शासन द्वारा निर्धारित क्षेत्रफल में ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका विकसित की जाये।

iv. खनन परियोजना द्वारा पर्यावरण मूल्यांकन प्रभाव क्षेत्र के अन्तर्गत यदि संवेदनशील क्षेत्र, यथा–आबादी, स्कूल, सार्वजनिक स्थल, आच्छादित हो तो उक्त से राज्य बोर्ड को तत्काल सूचित किया जाये।

v. खनन परियोजना द्वारा पर्यावरण राहत कोष बनाया जाये, जिससे आपदा के समय जन मानस को राहत प्रदान की जा सके।

vi. खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/मा0 एन0जी0टी0/ओवर साईट कमेटी/अन्य मा0 न्यायालयों द्वारा समय–समय पर जारी निर्देशों का अक्षरशः अनुपालन किया जाये।

vii. खनन परियोजना द्वारा हॉल रोड, लोडिंग एवं अनलोडिंग प्वाइण्ट पर समय–समय पर जल का छिड़काव किया जाये, जिससे डस्ट न उड़े।

viii. खनन परियोजना द्वारा किसी भी दशा में खनन प्रक्रिया के दौरान जल/नदी की धारा के प्रभाव को अवरोधित नहीं किया जाये।

ix. खनन परियोजना के विरूद्ध जन–शिकायत प्राप्त होने एवं उसकी पुष्टि होने पर परियोजना को निर्गत सहमति निरस्त की जा सकती है, जिसका उत्तरदायित्व परियोजना के स्वयं का होगा।

x. उक्त सहमति (जल एवं वायु) मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अधीन होगा।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

18/12/25

(क्षेत्रीय अधिकारी)
क्षेत्रीय अधिकारी

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED ***Amended Certificate*** **Application Id : 34907997**

257228/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2025 **Date: 12/01/2026**

To,

M/s

Rudra Mining and Company

Morrum Mining Project on Sone River at Arazi No.- 15 Cha, Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area- 12.146 ha) ,SONBHADRA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Rudra Mining and Company** located at **Morrum Mining Project on Sone River at Arazi No.- 15 Cha, Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area- 12.146 ha) ,SONBHADRA,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Rudra Mining and Company **granted for the period from 22/12/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	218628	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.5 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for production capacity Sand/Morrum-218628 Cu meter/year by opencast and semi mechanized mining in 12.146 hectare lease area at Arazi No.- 15 Cha, Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC25B001UP167874 dated 16.12.2025 and submit its compliance report to UPPCB.
3. If the Mining Plan/lease agreement or EC expires prior to 31.12.2029, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance.
4. This CTO will be co-terminus with the validity of the lease period mentioned in the Lol or co-terminus with the validity of current mine plan whichever is earlier, after this period the CTO will automatically become null and void.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Radhey Shyam
Digitally signed by Radhey Shyam
Date: 2026.01.12 16:18:09 +05'30'

Chief Environmental Officer (Incharge) circle-2

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

Radhey Shyam
Digitally signed by Radhey Shyam
Date: 2026.01.12 16:19:03 +05'30'

Chief Environmental Officer (Incharge) circle-2

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Type text here

Annexure No.5 *Old Certificate*

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED **Application Id : 34907997**

257228/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2025 **Date: 22/12/2025**

To,

M/s

Rudra Mining and Company

Morrum Mining Project on Sone River at Arazi No.- 15 , Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area- 12.146 ha) ,SONBHADRA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Rudra Mining and Company** located at **Morrum Mining Project on Sone River at Arazi No.- 15 , Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area- 12.146 ha) ,SONBHADRA,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Rudra Mining and Company **granted for the period from 22/12/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	218628	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.5 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for production capacity Sand/Morrum-218628 Cu meter/year by opencast and semi mechanized mining in 12.146 hectare lease area at Arazi No.- 15 , Khand No.- 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP167874 dated 16.12.2025 and submit its compliance report to UPPCB.
3. If the Mining Plan/lease agreement or EC expires prior to 31.12.2029, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance.
4. This CTO will be co-terminus with the validity of the lease period mentioned in the Lol or co-terminus with the validity of current mine plan whichever is earlier, after this period the CTO will automatically become null and void.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Radhey Shyam

Digitally signed by Radhey Shyam
Date: 2025.12.25 11:39:09 +05'30'

Chief Environmental Officer (Incharge) circle-2

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

Radhey Shyam

Digitally signed by Radhey Shyam
Date: 2025.12.25 11:39:22 +05'30'

Chief Environmental Officer (Incharge) circle-2

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |